

SCHEME INFORMATION DOCUMENT

CONTINUOUS OFFER FOR UNITS AT NAV BASED PRICES

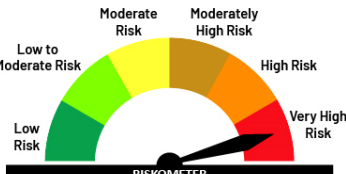
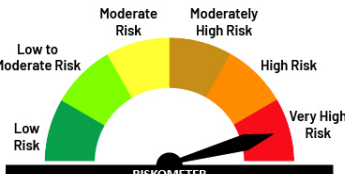
SECTION I

Angel One Nifty Total Market Index Fund

(An open-ended scheme replicating/tracking Nifty Total Market Index)

Scheme Code – AOMF/O/O/EIN/24/12/0001

The face value of the Units is Rs. 10/- per unit.

Angel One Nifty Total Market Index Fund (An open-ended scheme replicating/ tracking Nifty Total Market Index)	Angel One Nifty Total Market Index Fund  The risk of the scheme is Very High	AMFI Benchmark – Nifty Total Market TRI  The risk of the benchmark is Very High
This product is suitable for investors who are seeking*: ▶ Long term capital growth ▶ Investment in equity and equity related securities constituting Nifty Total Market Index		
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them		

Name of the Mutual Fund	:	Angel One Mutual Fund
Name of the Asset Management Company	:	Angel One Asset Management Company Limited CIN : U66301MH2023PLC402297
Name of the Trustee Company	:	Angel One Trustee Limited CIN :U64300MH2023PLC403520
Address of the above entities	:	G-1, Ground Floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093
Website	:	www.angelonemf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public Subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The Investors are advised to refer to the Statement of Additional Information (SAI) for details of Angel One Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.angelonemf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated October 29, 2025.

Disclaimer of NSE Indices Ltd. : Angel One Nifty Total Market Index Fund (“the Product”) is not sponsored, endorsed, sold or promoted by NSE INDICES LTD. NSE INDICES LTD does not make any representation or warranty, express or implied, to the owners of the Product or any member of the public regarding the advisability of investing in securities generally or in the Product particularly or the ability of the Nifty Total Market Index (“Index”) to track general stock market performance in India. The relationship of NSE INDICES LTD to Angel One Asset Management Company Limited (“Licensee”) is only in respect of the licensing of certain trademarks and trade names of its Index which is determined, composed and calculated by NSE INDICES LTD without regard to the Licensee or the Product. NSE INDICES LTD does not have any obligation to take the needs of the Licensee or the owners of the Product into consideration in determining, composing or calculating the Nifty Total Market Index. NSE INDICES LTD is not responsible for or has participated in the determination of the timing of, prices at, or quantities of the Product to be issued or in the determination or calculation of the equation by which the Product is to be converted into cash. NSE INDICES LTD has no obligation or liability in connection with the administration, marketing or trading of the Product. NSE INDICES LTD does not guarantee the accuracy and/or the completeness of the Nifty Total Market Index or any data included therein and they shall have no liability for any errors, omissions, or interruptions therein. NSE INDICES LTD does not make any warranty, express or implied, as to results to be obtained by the Licensee, owners of the Product, or any other person or entity from the use of the Nifty Total Market Index or any data included therein. NSE INDICES LTD makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the Index or any data included therein. Without limiting any of the foregoing, NSE INDICES LTD expressly disclaim any and all liability for any damages or losses arising out of or related to the Product, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages. An Investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in clauses above and will be bound by it.

INDEX

Sr. No.	Particulars	Page no.
I	HIGHLIGHTS/SUMMARY OF THE SCHEME	4
	DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY	10
II	INFORMATION ABOUT THE SCHEME	11
A	HOW WILL THE SCHEME ALLOCATE ITS ASSETS?	11
B	WHERE WILL THE SCHEME INVEST?	13
C	WHAT ARE THE INVESTMENT STRATEGIES?	13
D	HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?	14
E	WHO MANAGES THE SCHEME?	15
F	HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?	16
G	HOW HAS THE SCHEME PERFORMED?	16
H	ADDITIONAL SCHEME RELATED DISCLOSURES	17
III	OTHER DETAILS	18
A	COMPUTATION OF NAV	18
B	NEW FUND OFFER (NFO) EXPENSES	19
C	ANNUAL SCHEME RECURRING EXPENSES	19
D	LOAD STRUCTURE	22
II	SECTION II	23
I	INTRODUCTION	23
A	Definitions/interpretation	23
B	Requirement of minimum investors in the Scheme	23
C	Risk factors (Scheme specific risk factors)	23
D	Risk Management Strategies	29
II	INFORMATION ABOUT THE SCHEME	30
A	Where will the Scheme invest ?	30
B	What are the investment restrictions?	32
C	Fundamental Attributes	35
D	Index Methodology	35
E	Other Scheme Specific Disclosures	50
III	OTHER DETAILS	58
A	Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report Monthly / Half yearly Portfolio Disclosures	58
B	Transparency/NAV Disclosure	60
C	Transaction charges and stamp duty	60
D	Associate Transactions	61
E	Taxation	61
F	Rights of Unitholders	63
G	List of Official Points of Acceptance	63
H	Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority	63

PART I. HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description
I.	Name of the scheme	Angel One Nifty Total Market Index Fund
II.	Category of the Scheme	Index Fund
III.	Scheme type	An open-ended scheme replicating/tracking Nifty Total Market Index
IV.	Scheme code	AOMF/O/O/EIN/24/12/0001
V.	Investment objective	The investment objective of the Scheme is to replicate Nifty Total Market Index with an aim to provide returns before expenses that track the total return of Nifty Total Market Index, subject to Tracking Errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.
VI.	Liquidity/listing details	Units of the Scheme may be purchased or redeemed on all Business Days at NAV based prices subject to the prevailing Load structure, on an ongoing basis. The units of the Scheme are presently not listed on any stock exchange.
VII.	Benchmark (Total Return Index)	Nifty Total Market TRI Nifty Total Market Index aims to track the performance of 750 stocks covering large, mid, small and microcap segments via a single index. Stocks that are part of Nifty 500 index and Nifty Microcap 250 index form part of the Nifty Total Market index. Stock's weight is based on its free-float market capitalization. The composition of the benchmark is such that, it is most suited for comparing performance of the Scheme. Total Return variant of the index (TRI) will be used for performance comparison.
VIII.	NAV disclosure	NAVs are calculated and disclosed at the close of every Business Day. NAVs are determined for every Business Day except in special circumstances and calculated upto four decimal places. NAVs of the Scheme are available on the websites of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. NAVs are also available on the call free number 1800-209-0231 and on the website of the Registrar CAMS (www.camsonline.com). Please refer to Part II (Information about the Scheme) – III (Other Details) – B (Transparency / NAV Disclosure) for further details.

Sr. No.	Title	Description																				
IX.	Applicable timelines	Dispatch of Redemption proceeds: The Fund shall dispatch the Redemption proceeds within 3 (three) Business Days from the date of acceptance of valid Redemption request at any of the Official Points of Acceptance of transactions. Further, Investors may note that in case of exceptional scenarios as prescribed by AMFI vide its communication no. AMFI/ 35P/ MEM COR/ 74 / 2022-23 dated January 16, 2023 read with clause 14.2 of SEBI Master Circular dated June 27, 2024, the AMC may follow the additional timelines as prescribed. In case the Redemption proceeds are not made within 3 Business Days from the date of Redemption or Repurchase, interest will be paid @15% per annum or such other rate from the 4th day onwards, as may be prescribed by SEBI from time to time. Please refer to the SAI for details on exceptional scenarios.																				
X.	Plans and Options Plans/Options and sub options under the Scheme	The Scheme has two Plans – (a) Regular Plan and (b) Direct Plan. Regular Plan - Regular Plan is available for all types of Investors investing through a Distributor. Direct Plan - Direct Plan is only for Investors who purchase/subscribe Units in the Scheme directly with the Fund and is not available for Investors who route their investments through a Distributor. Each of the above Plans offer Growth Option only. Growth Option - This option is suitable for Investors who are seeking long term capital growth. For details with respect to AMFI Best Practices Guidelines dated February 2, 2024 on treatment of applications received with invalid ARNs or ARNs subsequently found to be invalid, Investors are requested to refer to the relevant provisions of the SAI. Default scenarios available to the Investors under the Plans of the Scheme Treatment of applications under "Direct" / "Regular" Plans: <table><tr><th>Scenario</th><th>Broker Code mentioned by the Investor</th><th>Plan mentioned by the Investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr></table>	Scenario	Broker Code mentioned by the Investor	Plan mentioned by the Investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan
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		5	Direct	Not Mentioned	Direct Plan																		
		6	Direct	Regular	Direct Plan																		
		7	Mentioned	Regular	Regular Plan																		
		8	Mentioned	Not Mentioned	Regular Plan																		
		For detailed disclosure on default Plans and options, kindly refer SAI. Both the Plans have a common portfolio. The Trustee reserves the right to add/discontinue any other options/ sub-options under the Scheme.																					
XI	Load Structure	Entry Load : Not Applicable Exit Load : Nil The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.																					
XII.	Minimum Application Amount	Lumpsum purchase – Rs. 1,000/- and in multiples of Re. 1/- thereafter <table><tr><th>SIP and frequency</th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th></tr><tr><td>Daily</td><td>Rs.250/- & in multiples of Re.1/- thereafter</td><td>30</td></tr><tr><td>Weekly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Fortnightly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Monthly</td><td>Rs.1,000/- & in multiples of Re.1/- thereafter</td><td>12</td></tr><tr><td>Quarterly</td><td>Rs.3,000/- & in multiples of Re.1/- thereafter</td><td>4</td></tr></table>				SIP and frequency	Minimum Amount	Minimum Instalments (Nos.)	Daily	Rs.250/- & in multiples of Re.1/- thereafter	30	Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12	Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12	Monthly	Rs.1,000/- & in multiples of Re.1/- thereafter	12	Quarterly	Rs.3,000/- & in multiples of Re.1/- thereafter	4
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XIII	Minimum Additional Purchase Amount (including switch-ins)	Rs.1,000/- and in multiples of Re.1/- thereafter.																					
XIV	Minimum Redemption / switch out amount	There is no minimum amount / units for Redemption / switch-out.																					
XV	New Fund Offer Period This is the period during which a new scheme sells its units to its Investors.	Not applicable.																					

Sr. No.	Title	Description
XVI	New Fund Offer Price This is the price per unit that the Investors have to pay to invest during the NFO.	Not applicable.
XVII	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.
XVIII	Swing pricing disclosure	Not Applicable
XIX	Stock Lending	The Scheme may engage in Stock Lending activity upto 20% of its net assets and single intermediary/counter party exposure will be restricted to 5% of the Net Assets of the Scheme at the time of lending. For more details, kindly refer to SAI.
XX	How to apply and where can applications for Subscription / Redemption be submitted	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indians), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications, etc. Investors can also read further details in the application form available on the AMC website (www.angelonemf.com). The applications for Subscription/Redemption/switches can be submitted at the designated Official Points of Acceptance of the AMC and CAMS. Pursuant to paragraph 14.8 of the SEBI Master Circular dated June 27, 2024, an Investor can also subscribe to the New Fund Offer (NFO) through ASBA facility. For further details, refer to the SAI.
XXI	Investor Services	Contact details for general service requests and for compliant resolution: E-mail : support@angelonemf.com Toll-Free : 1800-209-0231 Details of Investor Relation Officer : Name : Mr. Murali Ramasubramanian Address and Contact Number : Angel One Asset Management

Sr. No.	Title	Description																																	
		Company Limited, G-1, Ground floor, Ackruti Trade Centre, Road No. 7, Kondivita, MIDC, Andheri (East), Mumbai – 400 093. Tel. No. : +91-22-6977 7777																																	
XXII	Specific attribute of the Scheme	Not applicable																																	
XXIII	Special products /facilities available	1) Systematic Investment Plan (SIP) a) SIP Top Up Facility b) Any Day SIP c) SIP Pause Facility 2) Systematic Withdrawal Plan (SWP)* 3) Systematic Transfer Plan (STP)* *Available on ongoing basis <table border="1"> <thead> <tr> <th>SIP & STP Frequency</th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th></tr> </thead> <tbody> <tr> <td>Daily</td><td>Rs.250/- & in multiples of Re.1/- thereafter</td><td>30</td></tr> <tr> <td>Weekly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Fortnightly</td><td>Rs.500/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Monthly</td><td>Rs.1,000/- & in multiples of Re.1/- thereafter</td><td>12</td></tr> <tr> <td>Quarterly</td><td>Rs.3,000/- & in multiples of Re.1/- thereafter</td><td>4</td></tr> </tbody> </table> <table border="1"> <thead> <tr> <th>SWP Frequency</th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th></tr> </thead> <tbody> <tr> <td>Monthly</td><td>Rs.1,000/- & in multiples of Re.1/- thereafter</td><td>2</td></tr> <tr> <td>Quarterly</td><td>Rs.3,000/- & in multiples of Re.1/- thereafter</td><td>2</td></tr> <tr> <td>Half-Yearly</td><td>Rs.6,000/- & in multiples of Re.1/- thereafter</td><td>2</td></tr> <tr> <td>Yearly</td><td>Rs.6,000/- & in multiples of Re.1/- thereafter</td><td>2</td></tr> </tbody> </table> For further details on the above, please refer to the SAI.	SIP & STP Frequency	Minimum Amount	Minimum Instalments (Nos.)	Daily	Rs.250/- & in multiples of Re.1/- thereafter	30	Weekly	Rs.500/- & in multiples of Re.1/- thereafter	12	Fortnightly	Rs.500/- & in multiples of Re.1/- thereafter	12	Monthly	Rs.1,000/- & in multiples of Re.1/- thereafter	12	Quarterly	Rs.3,000/- & in multiples of Re.1/- thereafter	4	SWP Frequency	Minimum Amount	Minimum Instalments (Nos.)	Monthly	Rs.1,000/- & in multiples of Re.1/- thereafter	2	Quarterly	Rs.3,000/- & in multiples of Re.1/- thereafter	2	Half-Yearly	Rs.6,000/- & in multiples of Re.1/- thereafter	2	Yearly	Rs.6,000/- & in multiples of Re.1/- thereafter	2
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XIV	Weblink	The TER details are available from the first NAV date at the following link :																																	

Sr. No.	Title	Description
		Link for last 6 months and Daily TER : www.angelonemf.com/daily-ter Link for Scheme factsheet : www.angelonemf.com/downloads

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/that there are no deviations from the SEBI MF Regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines thereunder shall be applicable.
- (viii) The Trustee has ensured that Angel One Nifty Total Market Index Fund approved by them is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Date : October 29, 2025

Place : Mumbai

Name : Ferhana Mansoor

Designation : Chief Compliance Officer & Company
Secretary

PART II. INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation under the Scheme will be as follows:

Instruments	Indicative asset allocation (% of total assets)	
	Minimum	Maximum
Equities and equity related securities constituting Nifty Total Market index (including stock and index derivatives)	95	100
Cash & Cash Equivalents and Money Market instruments, Reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes	0	5

Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days.

The Scheme may invest upto 5% net assets in money market / liquid schemes without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management company or in schemes under the management of any other AMC shall not exceed 5% of the NAV of the Mutual Fund in accordance with Clause 4 of Seventh Schedule of SEBI MF Regulations.

Investors may note that securities, which endeavor to provide higher returns typically, display higher volatility. Accordingly, the investment portfolio of the Scheme would reflect moderate to very high volatility in its equity and equity related investments and low to moderate volatility in its money market investments.

A portion of the net assets may be invested in Money Market Instruments permitted by SEBI / RBI to meet the liquidity requirements of the Scheme and/ or for meeting margin money requirement.

The Fund Manager would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error. Under normal circumstances, the AMC shall endeavor that the Tracking Error of the Scheme shall not exceed 2% per annum. There can be no assurance or guarantee that the Scheme will achieve any particular level of Tracking Error relative to performance of the Underlying Index.

The Scheme may take an exposure to equity Derivatives of constituents or index Derivatives of the Underlying Index for short duration when securities of the index are unavailable, insufficient or for rebalancing at the time of change in index or in case of corporate actions, as permitted subject to rebalancing within 7 calendar days (or as specified by SEBI from time to time). The exposure of the Scheme in Derivative instruments shall be up to 20% of the net assets of the Scheme.

The cumulative gross exposure through equity shares, Derivatives, Money Market Instruments, reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes and other permitted securities/assets shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of the SEBI Master Circular dated June 27, 2024.

As per paragraph 12.25 of the SEBI Master Circular dated June 27, 2024, cash and cash equivalents

having residual maturity of less than 91 days shall not be considered for the purpose of calculating gross exposure limit. SEBI has vide its letter dated November 03, 2021 clarified that cash equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sr. no	Type of Instrument	Percentage of exposure	Circular reference
1.	Stock Lending	Up to 20% of the net assets of the Scheme and single intermediary/counter party exposure restricted to 5% of the net assets of the Scheme at the time of lending.	Paragraph 12.11 of SEBI Master Circular dated June 27, 2024
2.	Equity Derivatives	Exposure in equity Derivatives shall be up to 20% of the equity portfolio.	Paragraph 12.25 of SEBI Master Circular dated June 27, 2024

The Scheme will not invest / have exposure in the following instruments :

Sr. No.	Particulars
1	Securitised Debt
2	Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs)
3	Fund of Fund schemes
4	Credit Default Swap transactions
5	Debt Instruments with special features (AT1 and AT2 Bonds)
6	Debt Instruments with Structured Obligations / Credit Enhancements
7	Short selling of securities
8	Repo / Reverse Repo in corporate debt securities
9	Foreign Securities
10	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities)

Portfolio Concentration Norms

The Scheme shall comply with the portfolio concentration norms in accordance with paragraph 3.4 of the SEBI Master Circular dated June 27, 2024, as given hereinbelow :

- The index shall have a minimum of 10 stocks as its constituents.
- For a sectoral/ thematic index, no single stock shall have more than 35% weight in the index. For other than sectoral/ thematic indices, no single stock shall have more than 25% weight in the index.
- The weightage of the top three constituents of the index, cumulatively shall not be more than 65% of the index.
- The individual constituent of the index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over previous six months.

The Underlying Index i.e. Nifty Total Market Index complies with the aforesaid portfolio concentration norms.

Change in Investment Pattern

Portfolio rebalancing due to short term defensive consideration :

Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 7 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Portfolio rebalancing in case of passive breaches :

Pursuant to paragraph 3.6.7.1 of the SEBI Master Circular dated June 27, 2024, in case of change in constituents of the index due to periodic review, the portfolio of the Scheme will be rebalanced within 7 calendar days. In the event of involuntary corporate action, the Scheme shall dispose of the security not forming part of the Underlying Index within 7 days from the date of allotment/listing.

Any transactions undertaken in the portfolio of the Scheme in order to meet the Redemption and Subscription obligations shall be done while ensuring that post such transactions replication of the portfolio with the index is maintained at all points of time.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations.

B. WHERE WILL THE SCHEME INVEST ?

The corpus of the Scheme will be invested in equity and equity related securities included in the Underlying Index regardless of their investment merit. Subject to the SEBI MF Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments :

1. Equity and equity related securities constituting the Underlying Index.
2. Equity Derivatives
3. Money Market Instruments
4. Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills
5. Cash & cash equivalents
6. Units of money market / liquid mutual fund schemes, subject to requisite regulatory guidelines.
7. Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals, if any.

Further, the Scheme intends to participate in Stock Lending as permitted by SEBI.

Detailed definition and applicable regulations/guidelines for each instrument is included in Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme is a passively managed index fund which follows an investment approach designed to track the performance of Nifty Total Market TRI. The Scheme seeks to achieve this goal by investing in securities constituting the Nifty Total Market Index in the same proportion as in the Index. The AMC does not make any judgement about the investment merit of the individual security constituting the

Nifty Total Market index nor does it attempt to apply any economic, financial or market analysis. Indexing eliminates active management risks with regard to over/ underperformance vis-à-vis a benchmark. This is done by investing in all the stocks comprising the Nifty Total Market Index in approximately the same weightage that they represent in Nifty Total Market Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in Money Market Instruments to meet the liquidity and expense requirements.

The Scheme shall follow a passive investment strategy. The performance of the Scheme may not be commensurate with the performance of the benchmark of the Scheme on any given day or over any given period. Such variation is commonly referred to as the Tracking Error. The investment strategy revolves around reducing the Tracking Error to the least possible through regular rebalancing of the portfolio, taking into account the change in weights of the securities in the index as well as the incremental Subscriptions/Redemptions from the Scheme.

The Scheme intends to use Derivatives for purposes that may be permitted by the SEBI MF Regulations from time to time. Derivatives instruments may take the form of Futures, Options or any other instrument, as may be permitted from time to time. For detailed Derivative strategies, please refer to SAI.

Procedure and recording of investment decisions and risk control

All investment decisions relating to the Scheme will be undertaken by the AMC in accordance with the Regulations and the investment objectives specified in this Scheme Information Document. All investment decisions taken by the AMC along with justification in relation to the Scheme shall be recorded.

The designated fund manager of the Scheme is responsible for taking the day-to-day investment decisions and is *inter alia* responsible for asset allocation, security selection and timing of investment decisions.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity to the investment objectives of the Scheme and in terms of the prevailing Regulations. No investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in the schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund. The limit, however, does not apply to any Fund of Funds scheme.

PORTFOLIO TURNOVER

As the Scheme follows a passive investment strategy, the endeavor is to minimize portfolio turnover subject to the exigencies and needs of the Scheme. Generally, as the Scheme is open-ended, turnover will be confined to rebalancing of portfolio on account of new Subscriptions, Redemptions and change in the composition of the Nifty Total Market Index. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

A higher churning of the portfolio could attract high transactions of the nature of brokerage, custody charges, etc.

D. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Nifty Total Market TRI (Total Return Index) is selected as the benchmark for the Scheme.

Nifty Total Market Index aims to track the performance of 750 stocks covering large, mid, small and microcap segments via a single index. Stocks that are part of Nifty 500 index and Nifty Microcap 250 index form part of the Nifty Total Market index. Stock's weight is based on its free-float market capitalization.

Since the Scheme is an index fund, the composition of the benchmark is such that it is most suited for comparing performance of the Scheme.

Index Methodology as provided by NSE Indices Limited:

- The index will include all the stocks of Nifty 500 and Nifty Microcap 250 Indices at every point in time.
- Index reconstitution will be aligned with the rebalancing of Nifty 500 and Nifty Microcap 250 Indices and will be done on a semi-annual basis and made effective from the last trading day of March and September, using 6 month ended average data for January and July respectively.
- Apart from the scheduled semi-annual review, additional ad-hoc reconstitution and rebalancing of the index shall be initiated in case any of the index constituents is excluded from Nifty 500 index or Nifty Microcap 250 Index or undergoes suspension or delisting or scheme of arrangement.
- Further, on a quarterly basis, indices will be screened for compliance with the portfolio concentration norms for ETFs/ Index Funds announced by SEBI on January 10, 2019. In case of non-compliance, suitable corrective measures will be taken to ensure compliance with the norms.

Weight and Constituent Capping:

Stock weights are determined based on their free float market capitalizations

For more details on index methodology, please visit www.niftyindices.com.

E. WHO MANAGES THE SCHEME?

The Fund Managers of the Scheme are Mr. Mehul Dama & Mr. Kewal Shah.

Name / Designation	Age / Qualification	Brief Experience	Other schemes managed / co-managed
Mr. Mehul Dama Chief Investment Officer	43 years B. Com., C. A.	Mr. Mehul Dama has over 19 years of work experience in financial services industry including 14 years in Indian Passive Mutual Fund industry, across operations, fund accounting, valuation, and investment roles. Please find below brief details of his experience: • Angel One AMC : December 2023 till Date • Nippon India AMC : • April 2018 to December 2023 (Fund Manager & Dealer ETF) • November 2016 to April 2018 (Lead Finance) • Goldman Sachs AMC : August 2011 to November 2016 (Vice President – Controllers) • Benchmark AMC : January 2010 to	✓ Angel One Nifty Total Market ETF ✓ Angel One Nifty 50 Index Fund ✓ Angel One Nifty 50 ETF ✓ Angel One Nifty 1D Rate Liquid ETF-Growth ✓ Angel One Gold ETF ✓ Angel One Gold ETF FOF

Name / Designation	Age / Qualification	Brief Experience	Other schemes managed / co-managed
		August 2011 (Assistant Vice President–Operations /Controllers)	
Mr. Kewal Shah	36 years PGDM (Finance)	Mr. Kewal Shah has an overall experience of over 10 years across Operations and Dealing functions in the mutual fund industry. Prior to joining Angel One AMC, Mr. Kewal Shah was associated with ICICI Prudential AMC as Fund Manager where he managed domestic and international ETFs along with other passive funds for around 2.5 years, prior to which he was part of the Operations team for around 5 years. Mr. Kewal Shah was also associated with Philip Capital (India) Pvt. Ltd. and with JM Financial Services Ltd. in the Operations team.	✓ Angel One Nifty Total Market ETF ✓ Angel One Nifty 50 Index Fund ✓ Angel One Nifty 50 ETF ✓ Angel One Nifty 1D Rate Liquid ETF-Growth ✓ Angel One Gold ETF ✓ Angel One Gold ETF FOF

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

The existing index scheme(s) of the Mutual Fund is as follows :

- Angel One Nifty 50 Index Fund

For details of the scheme differentiation please visit : (www.angelonemf.com/downloads).

G. HOW HAS THE SCHEME PERFORMED?

Performance of the Scheme as on September 30, 2025 is given below :

Particulars	Direct Plan – Growth option		Regular Plan – Growth option	
	6 Months	Since Inception	6 Months	Since Inception
	Simple Annualised Growth Rate (%)		Simple Annualised Growth Rate (%)	
Angel One Nifty Total Market Index Fund	14.35	25.46	13.55	24.60
B: Nifty Total Market TRI	14.51	26.01	14.51	26.01
AB: Nifty 50 TRI	10.85	20.79	10.85	20.79
Inception Date: 28th February 2025				

B: Benchmark, AB: Additional Benchmark, TRI: Total Return Index

Notes : The Scheme's performance provided is computed basis last day of the month-end preceding the date of advertisement. Past performance may or may not be sustained in future and the same may not necessarily provide the basis for comparison with other investment. In case, the start / end

date of the concerned period is non-business day (NBD), the NAV of the previous date is considered for computation of returns. Different plans viz. Direct Plan and Regular Plan have a different expense structure. The expenses of the Direct Plan under the Scheme will be lower to the extent of the distribution expenses / commission charged in the Regular Plan. The Scheme is managed by Mr. Mehul Dama and Mr. Kewal Shah since inception. Since Inception Date = Date of First allotment in the Scheme.

H. ADDITIONAL SCHEME RELATED DISCLOSURES

i. Scheme's portfolio holdings:

Investors can refer to the below link for the Scheme's portfolio holdings (www.angelonemf.com/downloads).

ii. Disclosure of name and exposure to top 7 stocks and groups and top 4 sectors as a percentage of NAV of the scheme:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

Change in the constituents of the index, if any, shall be disclosed on the AMC website on the day of change.

iii. Functional website link for Portfolio Disclosure:

Investors can refer to the below link for any information on the above point (www.angelonemf.com/downloads).

iv. Portfolio Turnover Rate particularly for equity-oriented schemes shall also be disclosed:

Not Applicable.

v. Aggregate investment in the Scheme by :

Sr. No.	Category of Persons	Net Value		Market Value (As on September 30, 2025)
		Units	NAV per units	
1.	Fund Managers	1,749.913	Rs. 10/-	Rs. 17,499.13

For details of investments made by the Directors and Key Personnel of the AMC, please refer to SAI.

vi. Investments of AMC in the Scheme:

From time to time and subject to the SEBI MF Regulations, the Sponsor, its associate companies and subsidiaries, and the AMC may invest either directly or indirectly in the Scheme. The AMC shall not be entitled to charge any fees on such investment. Please refer to (www.angelonemf.com/downloads) for details of investments made by the AMC in the Scheme.

PART III- OTHER DETAILS

A. COMPUTATION OF NAV

The NAV of the Units of the Scheme is computed by dividing the net assets of the Scheme by the number of Units outstanding as on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI MF Regulations or such norms as may be prescribed by SEBI from time to time, and as stipulated in the valuation policy and procedures mentioned in the SAI.

NAV of Units under the Scheme shall be calculated as shown below :

NAV (Rs.) =

Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions
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No. of Units outstanding under the Scheme

The Units are available at the Applicable NAV based prices. NAV is calculated upto four decimal places at the close of every Business Day of the Scheme and declared on each Business Day.

Illustration:

Computation of NAV –

Market or Fair Value of Scheme's investments : Rs. 10,000,000;

Current assets of the Scheme : Rs. 2,500,000;

Current Liabilities and Provisions : Rs. 1,500,000;

No. of Units outstanding : 500,000.

Thus, the NAV will be calculated as:

NAV =

Rs. 10,000,000	+	Rs. 2,500,000	-	Rs. 1,500,000
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500,000

Therefore, the NAV of the Scheme is Rs. 22/-.

Computation of Repurchase Price - If the Applicable NAV is Rs. 10, Exit Load is 2% then Redemption price will be Rs. $10 * (1 - 0.02) = \text{Rs. } 9.80$.

The Redemption Price will not be lower than 95% of the NAV.

For details on policies related to computation of NAV, rounding off, procedure in case of delay in disclosure of NAV, etc. please refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, Registrar expenses, printing and stationary, bank charges etc. Such expenses shall be borne by the AMC and will not be charged to the Scheme.

This section is not applicable as the NFO period of the Scheme has concluded.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agent's fee, marketing and selling costs etc. as given in the table below.

The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations of the daily net assets of the Scheme will be charged to the Scheme as expenses.

For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund (viz. www.angelonemf.com/daily-ter).

Expense Head	% p.a. of daily Net Assets (Estimated p.a.)
Investment Management & Advisory Fee	Upto 1.00%
Audit fees/fees and expenses of trustees	
Custodial Fees	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / Redemption cheques/ warrants	
Marketing & selling expenses including Agents' commission and statutory advertisement	
Listing and licensing fees	
Costs related to Investor communications	
Costs of fund transfer from location to location	
Cost towards Investor education & awareness	
Brokerage & transaction cost pertaining to distribution of units	
Goods & Services Tax on expenses other than investment and advisory fees	
Brokerage and transaction cost (including GST) over and above 12 bps and 5 bps for cash and Derivative market trades respectively	
Other Expenses*	
Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(b)^	Upto 1.00%
Additional expenses for gross new inflows from specified Investors and cities under Regulation 52 (6A)(b)	Upto 0.30%

* As permitted under Regulation 52 of the SEBI MF Regulations or such other basis as specified by SEBI from time to time. ^In line with clause 10.1.16.a of SEBI Master Circular dated June 26, 2024, the AMC / Mutual Fund shall annually set apart 1 basis point (i.e. 0.01%) on daily net assets of the Scheme within the maximum limit of Total Expense Ratio as per Regulation 52 of the SEBI MF Regulations for investor education and awareness initiatives. Expenses will be charged on daily net assets.

The above expenses are fungible within the overall maximum limit prescribed under SEBI MF Regulations, which means there will be no internal sub-limits on expenses and the AMC is free to allocate them within the overall TER.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. as compared to the Regular Plan and no commission for distribution of Units will be paid/ charged under Direct Plan. All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.

The Scheme can charge expenses within the overall maximum limits prescribed under the SEBI MF Regulations without any internal cap allocated to any of the expense heads specified in the above table.

Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trades, shall be charged to the Scheme as per Regulation 52(6A)(a) of SEBI MF Regulations not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of Derivatives transactions. With effect from April 1, 2023, to align with Indian Accounting Standards requirement, transactions cost incurred for the purpose of execution of trades are expensed out (viz. charged to Revenue Account instead of Capitalization (i.e. forming part of cost of investment)). Any payment towards brokerage and transaction cost, over and above the said 0.12 percent and 0.05 percent for cash market transactions and Derivatives transactions respectively may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI MF Regulations.

All Scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route.

The AMC may charge Goods and Services Tax ("GST") on investment and advisory fees to the Scheme of the Mutual Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas GST on other than investment and advisory fees, if any, shall be borne by the Scheme within the maximum limit as per regulation 52 of the SEBI MF Regulations.

Expenses not exceeding 0.30 per cent of the daily net assets of the Scheme shall be charged to the Scheme, if the new inflows from retail Investors from B30 cities as specified by SEBI from time to time are at least :

- (i) 30 per cent of the gross new inflows from retail Investors from B30 cities into the Scheme, or;
- (ii) 15 per cent of the average assets under management (year to date) of the Scheme, whichever is higher.

Provided that if inflows from retail Investors from B30 cities are less than the higher of the above, such expenses on daily net assets of the Scheme shall be charged on proportionate basis. Provided further that expenses charged under this paragraph shall be utilised for distribution expenses incurred for bringing inflows from retail Investors from B30 cities. Provided further that amount incurred as expense on account of inflows from retail Investors from B30 cities shall be credited back to the Scheme in case the said inflows are redeemed within a period of one year from the date of investment.

For the above purposes, 'B30 cities' shall be beyond Top 30 cities as at the end of the previous financial year as communicated by AMFI. Retail Investors would mean individual Investors from whom inflows into the Scheme would amount upto Rs. 2,00,000/- per transaction.

(Note - SEBI has vide its letter no. SEBI/HO/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023 and AMFI letter dated No. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023, directed AMC's to keep B-30 incentive structure in abeyance with effect from March 01, 2023 till further notice.)

The AMC shall adhere to the provisions of Chapter 10 of the SEBI Master Circular dated June 27, 2024 and various guidelines specified by SEBI as amended from time to time, with reference to charging of fees and expenses. Expenses shall be charged / borne in accordance with the regulatory requirements as may be prevailing from time to time. Accordingly:

- All Scheme related expenses including commission paid to distributors, shall be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route. Provided that, such expenses that are not specifically covered in terms of Regulation 52 (4) can be paid out of AMC books at actual or not exceeding 2 bps of the AUM of the Scheme, whichever is lower.
- The Fund / the AMC shall adopt full trail model of commission in the Scheme, without payment of any upfront commission or upfronting of any trail commission, directly or indirectly, in cash or kind, through sponsorships, or any other route.
- All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.
- No pass back, either directly or indirectly, shall be given by the Fund / the AMC / Distributors to the Investors.
- List of such miscellaneous expenses as specified/amended by AMFI/SEBI from time to time.

Illustration in returns between Regular and Direct Plan

Particulars	Regular Plan	Direct Plan
Amount invested at the beginning of the year (Rs.)	10,000	10,000
Returns before Expenses (Rs.)	1,500	1,500
Expenses other than Distribution Expenses (Rs.)	150	150
Distribution Expenses (Rs.)	50	-
Returns after Expenses at the end of the year (Rs.)	1,300	1,350
Returns	13.00%	13.50%

Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.*
- It is assumed that the expenses charged are evenly distributed throughout the year. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.*
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.*

Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each Investor is advised to consult his or her own financial advisor.

For the actual current expenses being charged to the Scheme, the Investor should refer to the website of the Mutual Fund at www.angelonemf.com/daily-ter. Any change in the expense ratio will be communicated to the Unitholders through notice via SMS / e-mail at least three working days prior to the effective date of change. Such notice of change in TER shall also be updated on the AMC website at least three working days prior to effecting such change.

D. LOAD STRUCTURE

Entry Load : Not Applicable

Exit Load is an amount which is paid by the Investor to redeem the units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.angelonemf.com) or call at toll free no. 1800-209-0231 or reach out to your distributor.

Type of Load	Load chargeable (as % of NAV)
Exit	Nil

The Exit Load charged, if any, shall be credited back to the Scheme. Goods and Services tax on Exit Load shall be paid out of the Exit Load proceeds and Exit Load net of Goods and Services tax shall be credited to the Scheme.

Exit Load, if any, prevailing on the date of enrolment of SIP/ STP shall be levied in the Scheme.

The following switches within the Scheme will not attract any Exit Load - (i) switch from Direct Plan to Regular Plan and (ii) switch from Regular Plan to Direct Plan where the investment in Regular Plan is without a Distributor (ARN) code.

Investors are requested to check the prevailing load structure of the Scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only.

Subject to the SEBI MF Regulations, the Trustee reserves the right to modify/alter the Load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the Load structure, the AMC / Mutual Fund may adopt the following procedure:

- The addendum detailing the changes will be attached to Scheme Information Document and Key Information Memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock.
- Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the Investor Service Centres and distributors/brokers office.
- The introduction of the Exit Load along with the details will be stamped in the acknowledgement slip issued to the Investors on submission of the application form and will also be disclosed in the statement of accounts issued after the introduction of such Load.
- A public notice shall be provided on the website of the AMC in respect of such changes.

SECTION II

I. INTRODUCTION

A. Definitions/Interpretation

Please refer the following link for Definitions/Interpretations www.angelonemf.com/downloads

B. Requirement of minimum Investors in the Scheme

The Scheme shall have a minimum of 20 Investors and no single Investor shall account for more than 25% of the corpus of the Scheme. In case the Scheme does not have a minimum of 20 Investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at Applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any Investor over the quarter, a rebalancing period of one month would be allowed and thereafter the Investor who is in breach of the rule shall be given 15 days' notice to redeem his/her/its exposure over the 25% limit. Failure on the part of the said Investor to redeem his/her/its exposure over the 25% limit within the aforesaid 15 days would lead to automatic Redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. Risk factors (Scheme specific risk factors)

(i) Risks associated with investing in companies constituting Nifty Total Market index :

The Scheme attempts to track its benchmark index and invests in the securities constituting the index regardless of their investment merit. As such, the Scheme is exposed to certain specific risks relating to the index as given below :

- Performance of the Underlying Index (viz. Nifty Total Market Index) will have a direct bearing on the performance of the Scheme. In the event when the Underlying Index is dissolved or is withdrawn by NSE Indices Limited (NSEIL) or is not published due to any reason whatsoever, the Trustee reserves the right to modify the Scheme so as track a different and suitable index and appropriate intimation will be sent to the Unit holders of the Scheme. In such a case, the investment pattern of the Scheme will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to Tracking Errors during the intervening period, subject to applicable SEBI MF Regulations.
- Tracking Errors are inherent in any index fund and such errors may cause the Scheme to generate returns which are not in line with the performance of the Underlying Index or one or more securities covered by / included in the Underlying Index. Such errors may arise from a variety of factors including but not limited to, any delay in the purchase or sale of securities due to illiquidity in the market, settlement and realisation of sales proceeds, delay in credit of securities or in receipt and consequent reinvestment of Dividends, etc. Under normal circumstances, such Tracking Error is not expected to exceed 2% per annum. It needs to be clearly understood that the actual Tracking Error can be higher or lower.
- The Underlying Index reflects the prices of securities at a point in time, which is the price at close of Business Day on the National Stock Exchange of India Limited (NSE). The Scheme, however, may trade in these securities at different points in time during the trading session and therefore the prices at which the Scheme trades may not be identical to the closing price of each scrip on that day on the NSE. In addition, the Scheme may opt to trade the same securities on different exchanges due to price or liquidity factors, which may also result in traded prices being at variance, from NSE closing

prices.

- NSEIL undertakes periodic reviews of the securities that are represented in the Nifty Total Market Index and from time to time may exclude existing securities or include new ones. In such an event, the Scheme will endeavor to reallocate its portfolio to mirror the changes. However, the reallocation process may not occur instantaneously and permit precise mirroring of the Nifty Total Market Index during this period.
- Being an open-ended scheme, the Scheme may hold appropriate levels of cash or cash equivalents to meet ongoing Redemptions. The Scheme may not be able to acquire or sell the desired number of securities due to conditions prevailing in the securities market, such as, but not restricted to: circuit filters in the securities, liquidity and volatility in security prices.
- In case of investments in Derivatives like index futures, the risk reward would be the same as investments in portfolio of shares representing an index. However, there may be a cost attached to buying an index future. Further, there could be an element of settlement risk, which could be different from the risk in settling physical shares and there is a risk attached to the liquidity and the depth of the index futures market as it is relatively new market.
- Currency Risk: Companies within the index may have exposure to foreign currencies through international sales, imports, or foreign exchange contracts. Currency fluctuations can impact the earnings and cash flows of these companies, affecting the performance of the Scheme.
- Regulatory and Environmental Risk: Companies within the index may be subjected to regulatory requirements related to environmental protection, safety standards, labor practices, and land acquisition. Changes in regulations or compliance issues can affect production costs, supply chains, and profitability, impacting the Scheme's performance.
- Technological Disruption: Advances in technology, such as automation, robotics, and renewable energy, can disrupt supply chains, affecting the competitiveness and profitability of the companies held in the index which will have a direct bearing on the performance of the Scheme.
- Corporate Governance Risks: Weak corporate governance practices, such as inadequate board oversight, conflicts of interest, or related-party transactions, can undermine shareholder value and increase the risk of fraud, mismanagement, or regulatory scrutiny, affecting the Scheme's returns.

(ii) Risks relating to Tracking Error and Tracking Difference :

The performance of the Scheme may not be commensurate with the performance of its index on any given day or over any given period. Tracking Errors are inherent in any indexed fund and such errors may cause the Scheme to generate returns which are not in line with the performance of the index.

Tracking Errors may result from a variety of factors including but not limited to:

- Fees & Expenditure incurred by the Scheme.
- The funds may not be invested at all times as it may keep a portion of the funds in cash to meet Redemptions or expenses or for corporate actions of securities in the index.
- Any delay experienced in the purchase or sale of shares due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and dividends and resulting delays in reinvesting them.
- Securities trading may halt temporarily due to circuit filters.
- The Underlying Index reflects the prices of securities at close of Business Hours. However, the Scheme may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the Exchange.
- The potential for trades to fail which may result in the Scheme not having acquired shares at a price necessary to track the index.
- The holding of a cash position to meet the Redemptions and other liquidity requirements) and accrued income prior to distribution and accrued expenses.
- Corporate actions
- Rounding off quantity of shares underlying the index.

- Disinvestments to meet Redemptions, recurring expenses, etc.
- Change in constituents of Underlying Index - in such an event, the Scheme will endeavor to reallocate its portfolio to replicate the changes. However, the reallocation process may not occur instantaneously and permit precise replication of the index due to prevailing market condition and such delay may affect the NAV of the Scheme.

The AMC would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error. Under normal circumstances, the AMC shall endeavor that the Tracking Error of the Scheme shall not exceed 2% per annum. However, in case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMC, the Tracking Error may exceed 2% and the same shall be brought to the notice of Trustee with corrective actions taken by the AMC, if any.

Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception.

(iii) Risk associated with investing in equities and equity related securities:

- Investments in the equity shares of the companies constituting the Underlying Index are subject to price fluctuation on daily basis. The volatility in the value of equity is due to various micro and macro-economic factors like economic and political developments, changes in interest rates, etc. affecting the securities markets. This may have adverse impact on individual securities/sector and consequently on the NAV of Scheme.
- Dividends from the constituent securities are assumed to be reinvested into the Nifty Total Market Index after the ex-dividend date of the constituents. However, in practice, the dividend is received with a lag. This can lead to some Tracking Error.
- The Scheme may not be able to sell securities in the market due to various reasons, which can lead to temporary illiquidity.

(iv) Passive Investments:

The Scheme is not actively managed. Since the Scheme is linked to index, it may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme in line with its investment objective will invest in securities which are constituents of its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

(v) Settlement Risk:

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme portfolio.

(vi) Portfolio Concentration Risk:

To the extent that the Scheme may concentrate its investments in the securities of companies of certain companies/sectors, the Scheme will be subject to the risks associated with such concentration. In addition, the Scheme may be exposed to higher levels of volatility and risk than would generally be the case in a more diverse fund portfolio of equity securities. Such risks may impact the Scheme to the extent that it invests in particular sectors even in cases where the investment objective is more generic.

(vii) Volatility Risk:

The equity markets and Derivative markets are volatile and the value of securities, Derivative contracts and other instruments correlated with the equity markets may fluctuate dramatically from day to day. This volatility may cause the value of investment in the Scheme to decrease.

(viii) Right to limit Redemptions:

The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with paragraph 1.12 of the SEBI Master Circular dated June 27, 2024.

(ix) Risks associated with investing in Money Market Instruments:

- **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a Money Market Instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the Scheme would invest as per its asset allocation pattern, carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. E.g. commercial papers carry a higher amount of risk than Government Securities. Further, commercial papers which are A1+ rated are comparatively less risky than those which are B1+ rated.
- **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the security. Consequently, the proceeds may get invested at a lower rate.
- **Liquidity Risk:** Due to the evolving nature of the fixed income market, there may be an increased risk of liquidity risk in the portfolio from time to time.

Investments in money market / liquid schemes will also be subject to the above risks.

(x) Risks relating to portfolio rebalancing :

In the event that the asset allocation of the Scheme deviates from the ranges as provided in the asset allocation table in this SID, then the Fund Manager will rebalance the portfolio of the Scheme to the position indicated in the asset allocation table.

(xi) Risks associated with investing across market capitalizations:

The Scheme invests in equity and equity related instruments pertaining to top 750 stocks across large, mid, small and micro cap companies constituting the Underlying Index, in line with the investment objective of the Scheme. While investing in stocks across market capitalization presents an opportunity for possible higher capital appreciation, it is important to note that it can be riskier and more volatile on a relative basis. Stocks of smaller companies carry higher liquidity risk as they are less extensively researched. This may lead to abnormal illiquidity and consequent higher impact cost.

(xii) Risk factors associated with investing in Derivatives:

The Scheme may use Derivatives instruments like stock/index futures or other Derivative instruments for the purpose of portfolio balancing, as permitted under the applicable regulations and guidelines. Use of Derivatives requires an understanding of not only the underlying instrument but also of the

Derivative itself.

Usage of Derivatives will expose the Scheme to certain risks inherent to such Derivatives. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the Investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and the decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of Derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a Derivative strategy used by the fund manager are given below:

- Lack of opportunity available in the market;
- The risk of mispricing or improper valuation and the inability of Derivatives to correlate perfectly with underlying assets, rates and indices.
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.
- Basis Risk: This risk arises when the Derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged.
- Exchanges could raise the initial margin, variation margin or other forms of margin on Derivative contracts, impose one sided margins or insist that margins be placed in cash. All of these might force positions to be unwound at a loss and might materially impact returns.

(xiii) Risk factors associated with Stock Lending :

Stock Lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. The risks in security lending consist of the failure of intermediary/counterparty, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the intermediary / counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The Scheme may not be able to sell lent out securities, which can lead to temporary illiquidity & loss of opportunity.

(xiv) Risks associated with segregated portfolio:

- **Liquidity risk** – A segregated portfolio is created when a credit event / default occurs at an issuer level in the Scheme. This may reduce the liquidity of the security issued by the said issuer, as demand for this security may reduce. This is also further accentuated by the lack of secondary market liquidity for corporate papers in India. As per SEBI norms, the Scheme will be closed for Redemption and Subscriptions until the segregated portfolio is created, running the risk of Investors being unable to redeem their investments. However, it may be noted that the proposed segregated portfolio is required to be formed within one day from the occurrence of the credit event.

Investors may note that no Redemption and Subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to Unit holders in segregated portfolio, the AMC shall list the units of the segregated portfolio on a recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. For the units listed on the Exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. There is no assurance that an active secondary market will develop for units of segregated portfolio listed on the Stock Exchange. This

could limit the ability of the Investors to resell them.

- **Valuation risk** - The valuation of the securities in the segregated portfolio is required to be carried out in line with the applicable SEBI guidelines. However, it may be difficult to ascertain the fair value of the securities due to absence of an active secondary market and difficulty to price in qualitative factors.

(xv) Risks associated with trading through mutual fund trading platforms of BSE and/ or NSE:

In respect of transactions in Units of the Scheme through BSE and/or NSE, allotment and Redemption of Units on any Business Day will depend upon the order processing/settlement by BSE and/or NSE and their respective clearing corporations, on which the Mutual Fund has no control. Investors may face delays in processing their Subscriptions/Redemptions due to various factors affecting the order processing/settlement process at BSE and/or NSE and their respective clearing corporations.

(xvi) Risks associated with investing in Government of India securities:

- **Market liquidity risk** - Even though the Government of India securities market is more liquid compared to other debt instruments, on certain occasions, there could be difficulties in transacting in the market due to extreme volatility leading to constriction in market volumes. Also, the liquidity of the Scheme may suffer in case the relevant guidelines issued by Reserve Bank of India undergo any adverse changes.
- **Interest rate risk** - While Government of India securities generally carry relatively minimal credit risk since they are issued by the Government of India, they do carry price risk depending upon the general level of interest rates prevailing from time to time. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates decline, the prices of fixed income securities increase. The extent of fall or rise in the prices is a function of the coupon rate, days to maturity and the increase or decrease in the level of interest rates. The price-risk is not unique to Government of India securities and exists for all fixed income securities. Therefore, their prices tend to be influenced more by movement in interest rates in the financial system than by changes in the Government's credit rating. By contrast, in the case of corporate or institutional fixed income securities, prices are influenced by their respective credit standing as well as the general level of interest rates.

(xvii) Risks associated with investing in TREPS Segments :

As a member of the securities and TREPS segments of the Clearing Corporation of India (CCIL), all transactions of the Mutual Fund in Government Securities and in TREPS segments will be settled centrally through the infrastructure and settlement systems provided by CCIL, thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members of CCIL are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). The Mutual Fund will be exposed to the extent of its contribution to the default fund of CCIL at any given point in time. In the event that the default waterfall is triggered and the contribution of the Mutual Fund is called upon to absorb settlement/default losses of another member by CCIL, the Scheme may lose an amount equivalent to its contribution to the default fund allocated to the Scheme on a pro-rata basis.

(xviii) Risks associated with investing in securitized debt:

The Scheme will not invest in securitized debt.

(xix) Risks associated with investing in Foreign Securities:

The Scheme will not invest in Foreign Securities.

(xx) Risks associated with short selling:

The Scheme will not engage in short selling of securities.

D. Risk Management Strategies

The Scheme will endeavor to manage risks associated with investing in equity and debt and money market securities by following a holistic risk management strategy. The risk control process involves identifying and measuring risks through various risk measurement tools.

The AMC has identified following risks of investing in equity and debt and money market securities and designed risk management strategies, which are embedded in the investment process to manage such risks :

Risks associated with investments in equity and equity related securities

Risk Description	Risk Mitigants / management strategy
Market Risk The Scheme is vulnerable to movements in the prices of securities invested by the Scheme, which could have a material bearing on the overall returns from the scheme. The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and fixed income markets.	Market risk is inherent to an equity scheme. Being a passively managed Scheme, it invests in the securities included in its Underlying Index.
Liquidity risk The liquidity of the Scheme's investments is inherently restricted by trading volumes in the securities in which it invests.	Stocks in the Underlying Index are primarily selected on the basis of market capitalization by the index provider. The index is rebalanced based on the frequency and methodology specified. The fund manager shall make changes to the portfolio accordingly.
Derivatives Risk As and when the Scheme trades in the Derivatives market there are risk factors and issues concerning the use of Derivatives that Investors should understand. Derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds. The use of a Derivative requires an understanding not only of the underlying instrument but also of the Derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a Derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is the possibility that a loss may be sustained by	Derivatives will be used in the form of Index Options, Index Futures and other instruments as may be permitted by SEBI. All Derivatives trade will be done only on the Exchange with guaranteed settlement. The AMC monitors the portfolio and regulatory limits for Derivatives through its front office monitoring system. Exposure with respect to Derivatives shall be in line with regulatory limits and the limits specified in the SID. No OTC contracts will be entered into.

Risk Description	Risk Mitigants / management strategy
the portfolio as a result of the failure of another party (usually referred to as the “counter party”) to comply with the terms of the Derivatives contract. Other risks in using Derivatives include the risk of mis- pricing or improper valuation of Derivatives and the inability of Derivatives to correlate perfectly with underlying assets, rates and indices.	
Tracking Error risk (Volatility/ Concentration risk) The performance of the Scheme may not commensurate with the performance of the Underlying Index viz. Nifty Total Market Index on any given day or over any given period.	Over a short to medium period, the Scheme may carry the risk of variance between portfolio composition and Benchmark. The objective of the Scheme is to track the performance of the Underlying Index over the same period, subject to Tracking Error. The Scheme would endeavor to maintain a low Tracking Error by actively aligning the portfolio in line with the Index.

Risks associated with investments in debt and money market securities

Risk Description	Risk Mitigants/management strategy
Market Risk / Interest Rate Risk As with all fixed income securities, changes in interest rates may affect the Scheme’s Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	The Scheme may invest in Money Market Instruments having relatively shorter maturity thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
Liquidity risk or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield- to maturity (YTM).	The Scheme may invest in Money Market Instruments having relatively shorter maturity, which have low liquidity risk, as compared to medium to long maturity securities.
Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis may be used for identifying company specific risks. Management’s past track record may also be studied. Preference will be towards high quality instruments.

II. INFORMATION ABOUT THE SCHEME:

A. Where will the Scheme invest ?

The corpus of the Scheme will be invested in equity and equity related securities constituting Nifty Total Market index (including stock and index Derivatives) and in Money Market Instruments, Reverse Repo

and/or Tri-Party Repo on Government Securities and/or Treasury bills and/or units of money market/liquid schemes.

Subject to the applicable regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments:

- a) Equity and equity related securities constituting the Underlying Index.
- b) Equity Derivative instruments like stock/index futures, stock/index options and such other Derivative instruments permitted by SEBI.
- c) Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills.
- d) Units of money market/liquid mutual fund schemes, subject to requisite regulatory guidelines.
- e) Cash and cash equivalents.
- f) Money Market Instruments which include commercial papers, commercial bills, treasury bills, Government Securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time to meet the liquidity requirements.
- g) Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals if any.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other mutual funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all schemes of the Mutual Fund or in schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Further, the Scheme intends to participate in Stock Lending as permitted under the prevailing Regulations.

The securities mentioned above could be privately placed, secured, unsecured and of any maturity. The securities may be acquired through secondary market operations, private placement, rights offers or negotiated deals.

Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines mentioned under clause 12.16 of the SEBI Master Circular dated June 27, 2024. The AMC shall not charge any investment management and advisory fees for parking of funds in such short term deposits of scheduled commercial banks for the scheme.

MONEY MARKET IN INDIA

The money market in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), Repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills & Cash Management Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary dealers and corporates.

Following table exhibits various debt instruments along with indicative yields as on 30th September 2025:

Instruments	Yield level (% per annum)
3 months CP	6.58
3 months CD	5.99
1 year CP	6.90
1 year CD	6.43

Source: NSE Indices Ltd. Note: Yields provided in the above table are based on the Nifty CP & Nifty CD indices

The actual yields will, however, vary in line with general levels of interest rates and debt/money market conditions prevailing from time to time.

B. What are the investment restrictions?

Pursuant to the SEBI MF Regulations as amended from time to time, the following investment restrictions are presently applicable to the Scheme:

- 1) The Scheme shall not invest more than 10% of its NAV in debt instruments comprising Money Market Instruments and non-Money Market Instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act as per the following matrix :
 - a) 10% of its NAV in debt and money market securities rated AAA; or
 - b) 8% of its NAV in debt and money market securities rated AA; or
 - c) 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above instrument limits may be extended by up to 2% of the NAV of the Scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of the Regulations.

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and TREPs.

Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with SEBI.

Considering the nature of the Scheme, investments in such instruments will be permitted up to 5% of its NAV.

- 2) The Scheme shall not invest in unlisted commercial papers (CPs), other than (a) Government Securities, and (b) other Money Market Instruments.

For the above purposes, listed instruments shall include listed and to be listed instruments.

- 3) The Scheme shall not invest more than 5% of its net assets in unrated Money Market Instruments, other than Government Securities, treasury bills, Derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. All such investments shall be made with the prior approval of the Boards of AMC and Trustee.

Such investments would be made only in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.

- 4) The Fund under all its schemes shall not own more than 10% of any company's paid up capital

carrying voting rights.

Provided that investment in the AMC or the Trustee Company of the Mutual Fund shall be governed by clause (a) sub-regulation (1) of regulation 7B of the Regulations.

- 5) The Scheme shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.

Provided further that the Scheme may enter into Derivatives transactions in a recognised stock exchange, subject to the framework specified by SEBI.

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

- 6) All investments by the Scheme in equity shares and equity related instruments shall be made provided such securities are listed or to be listed.
- 7) The Scheme shall not make any investment in:
- i. any unlisted security of an associate or group company of the Sponsor; or
 - ii. any security issued by way of private placement by an associate or group company of the Sponsor; or
 - iii. the listed securities of group companies of the Sponsor which is in excess of 25 per cent of the net assets, except for investments made by the Scheme in compliance with such conditions as specified by SEBI.
- 8) Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
- i. such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by the stock exchanges for spot transactions); and
 - ii. the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made, and
 - iii. the transfer is in accordance with the applicable guidelines provided under paragraph 12.30 of SEBI Master Circular dated June 27, 2024.
- 9) The Scheme may invest in other schemes under the Asset Management Company or any other mutual fund without charging any fees, provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.
- 10) The Fund shall get the securities purchased transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.
- 11) No loans for any purpose can be advanced by the Scheme.
- 12) The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of Repurchase/Redemption of units or payment of interest and/or Dividend to the Unitholders, provided that the Scheme shall not borrow more than 20% of its net assets and the duration of the borrowing shall not exceed a period of 6 months.
- 13) Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI from time to time. Currently, the

following guidelines/restrictions are applicable for parking of funds in short term deposits:

- “Short Term” for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days.
- Such short-term deposits shall be held in the name of the Scheme.
- The Scheme shall not park more than 15% of its net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
- The Scheme shall not park more than 10% of its net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- The Scheme shall not park funds in short term deposit of a bank which has invested in the Scheme. The Boards of Trustee / AMC shall ensure that the bank in which the Scheme has short term deposit do not invest in the Scheme until the Scheme has short term deposit with such bank.
- The AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.

The above provisions will not apply to term deposits placed as margins for trading in cash and Derivatives market.

14) The Scheme will comply with the provisions specified in paragraph 12.25 of SEBI Master Circular dated June 27, 2024 with respect to the overall exposure limits applicable for Derivative transactions as stated below:

- (a) The cumulative gross exposure through all asset classes in which the Scheme is permitted to invest shall not exceed 100% of the net assets of the Scheme.
- (b) The Scheme shall not write options or purchase instruments with embedded written options.
- (c) The total exposure related to option premium paid must not exceed 20% of the net assets of the Scheme.
- (d) Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.
- (e) Definition of exposure in case of Derivatives Positions – Each position taken in Derivatives shall have an associated exposure as defined below. Exposure is the maximum possible loss that may occur on a position. However, certain Derivative positions may theoretically have unlimited possible loss.

Exposure in Derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option Bought	Option Premium Paid * Lot Size * Number of Contracts

15) The Scheme shall not make any investment in a Fund of Funds scheme.

16) Investment by the Scheme in the equity shares or equity related instruments of any company shall be in accordance with the weightage of the scrips in Nifty Total Market Index.

The Scheme will comply with the relevant regulatory investment limits applicable to the investments of mutual funds from time to time. The Trustee may alter the above restrictions from time to time to the extent that changes in the relevant Regulations may allow and/or as deemed fit in the general interest of the Unitholders.

All investment restrictions shall be applicable at the time of making the investment.

C. Fundamental Attributes

Following are the “fundamental attributes” of the Scheme, in terms of Regulation 18(15A) of the SEBI MF Regulations:

(i) Type of a scheme

Please refer to Section-I - Part I - Highlights/Summary of the Scheme.

(ii) Investment Objective

- Main Objective: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Investment Pattern: Please refer to Section-I - Part II – Information about the Scheme.

(iii) Terms of Issue

- Listing: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Redemption: Please refer to Section-I - Part I - Highlights/Summary of the Scheme.
- Aggregate Fees and Expenses: Please refer to Section-I – Part III - C. Annual Scheme Recurring Expenses.
- Any safety net or guarantee provided- None.

In accordance with Regulation 18(15A) and Regulation 25(26) of the SEBI (MF) Regulations and paragraph 1.14.1.4 of the SEBI Master Circular dated June 27, 2024, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal;
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of at least 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.

D. Index Methodology

Nifty Total Market Index aims to track the performance of 750 stocks covering large, mid, small and microcap segments via a single index. Stocks that are part of Nifty 500 index and Nifty Microcap 250 index form part of the Nifty Total Market index. Stock's weight is based on its free-float market capitalization.

Eligibility Criteria for Selection of Constituent Stocks:

All stocks that form part of the Nifty 500 index and Nifty Microcap 250 index form part of the Nifty Total Market index at all points in time.

Index Methodology:

- The index will include all the stocks of Nifty 500 and Nifty Microcap 250 Indices at every point in time.

- Index reconstitution will be aligned with the rebalancing of Nifty 500 and Nifty Microcap 250 Indices and will be done on a semi-annual basis and made effective from the last trading day of March and September, using 6 month ended average data for January and July respectively.
- Apart from the scheduled semi-annual review, additional ad-hoc reconstitution and rebalancing of the index shall be initiated in case any of the index constituents is excluded from Nifty 500 index or Nifty Microcap 250 Index or undergoes suspension or delisting or scheme of arrangement.
- Further, on a quarterly basis, indices will be screened for compliance with the portfolio concentration norms for ETFs/ Index Funds announced by SEBI on January 10, 2019. In case of non-compliance, suitable corrective measures will be taken to ensure compliance with the norms.

Weight and constituent capping:

Stock weights are determined based on their free float market capitalizations.

The updated constituents of the Underlying Index of the Scheme shall also be made available on the website i.e. www.angelonemf.com at all points of time.

Impact cost of constituents: The individual constituent of the index shall have an average impact cost as may be disclosed by the index provider.

Constituent details as on September 30, 2025 :

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
1	HDFC BANK LTD.	7.296	377	DEVYANI INTERNATIONAL LTD.	0.035
2	ICICI BANK LTD.	4.832	378	SOBHA LTD.	0.034
3	RELIANCE INDUSTRIES LTD.	4.639	379	ACUTAAS CHEMICALS LTD.	0.034
4	INFOSYS LTD.	2.609	380	CHALET HOTELS LTD.	0.034
5	BHARTI AIRTEL LTD.	2.572	381	EDELWEISS FINANCIAL SERVICES LTD.	0.034
6	LARSEN & TOUBRO LTD.	2.159	382	RAINBOW CHILDRENS MEDICARE LTD.	0.034
7	ITC LTD.	1.943	383	AFCONS INFRASTRUCTURE LTD.	0.034
8	STATE BANK OF INDIA	1.818	384	SONATA SOFTWARE LTD.	0.034
9	AXIS BANK LTD.	1.628	385	TD POWER SYSTEMS LTD.	0.034
10	MAHINDRA & MAHINDRA LTD.	1.526	386	TECHNO ELECTRIC & ENGINEERING COMPANY LTD.	0.034
11	TATA CONSULTANCY SERVICES LTD.	1.482	387	PCBL CHEMICAL LTD.	0.033
12	KOTAK MAHINDRA BANK LTD.	1.472	388	SUMITOMO CHEMICAL INDIA LTD.	0.033
13	BAJAJ FINANCE LTD.	1.335	389	ZEN TECHNOLOGIES LTD.	0.033
14	ETERNAL LTD.	1.139	390	SAGILITY LTD.	0.033
15	HINDUSTAN UNILEVER LTD.	1.121	391	VA TECH WABAG LTD.	0.033
16	MARUTI SUZUKI INDIA LTD.	1.057	392	EQUITAS SMALL FINANCE BANK LTD.	0.033
17	SUN PHARMACEUTICAL INDUSTRIES LTD.	0.844	393	KARNATAKA BANK LTD.	0.033

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
18	NTPC LTD.	0.811	394	ATHER ENERGY LTD.	0.033
19	HCL TECHNOLOGIES LTD.	0.737	395	AAVAS FINANCIERS LTD.	0.033
20	ULTRATECH CEMENT LTD.	0.729	396	SJVN LTD.	0.032
21	BHARAT ELECTRONICS LTD.	0.727	397	CAN FIN HOMES LTD.	0.032
22	TATA MOTORS LTD.	0.714	398	SHYAM METALICS AND ENERGY LTD.	0.032
23	TATA STEEL LTD.	0.701	399	OLECTRA GREENTECH LTD.	0.032
24	TITAN COMPANY LTD.	0.698	400	SWAN CORP LTD.	0.032
25	POWER GRID CORPORATION OF INDIA LTD.	0.638	401	ADITYA BIRLA LIFESTYLE BRANDS LTD.	0.031
26	INTERGLOBE AVIATION LTD.	0.614	402	JM FINANCIAL LTD.	0.031
27	BAJAJ FINSERV LTD.	0.575	403	FINOLEX CABLES LTD.	0.031
28	HINDALCO INDUSTRIES LTD.	0.554	404	RELIGARE ENTERPRISES LTD.	0.031
29	JSW STEEL LTD.	0.538	405	BAYER CROPSOURCE LTD.	0.031
30	ASIAN PAINTS LTD.	0.534	406	CHOICE INTERNATIONAL LTD.	0.031
31	GRASIM INDUSTRIES LTD.	0.529	407	NETWEB TECHNOLOGIES INDIA LTD.	0.03
32	TRENT LTD.	0.522	408	GODAWARI POWER & ISPAT LTD.	0.03
33	ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD.	0.52	409	TRIVENI TURBINE LTD.	0.03
34	EICHER MOTORS LTD.	0.484	410	CCL PRODUCTS (I) LTD.	0.03
35	BAJAJ AUTO LTD.	0.483	411	SANSERA ENGINEERING LTD.	0.03
36	JIO FINANCIAL SERVICES LTD.	0.483	412	SYRMA SGS TECHNOLOGY LTD.	0.029
37	OIL & NATURAL GAS CORPORATION LTD.	0.467	413	SUNDARAM FINANCE HOLDINGS LTD.	0.029
38	HINDUSTAN AERONAUTICS LTD.	0.453	414	BIRLASOFT LTD.	0.029
39	TECH MAHINDRA LTD.	0.447	415	INDEGENE LTD.	0.029
40	COAL INDIA LTD.	0.445	416	CMS INFO SYSTEMS LTD.	0.029
41	SHRIRAM FINANCE LTD.	0.433	417	ADITYA BIRLA SUN LIFE AMC LTD.	0.029
42	CIPLA LTD.	0.425	418	SHAILY ENGINEERING PLASTICS LTD.	0.028
43	BSE LTD.	0.419	419	FINOLEX INDUSTRIES LTD.	0.028
44	MAX HEALTHCARE INSTITUTE LTD.	0.416	420	NEWGEN SOFTWARE TECHNOLOGIES LTD.	0.028
45	NESTLE INDIA LTD.	0.415	421	JK LAKSHMI CEMENT LTD.	0.028
46	HDFC LIFE INSURANCE COMPANY LTD.	0.408	422	ASTRAZENCA PHARMA INDIA LTD.	0.028
47	TVS MOTOR COMPANY LTD.	0.405	423	LT FOODS LTD.	0.028
48	SBI LIFE INSURANCE COMPANY LTD.	0.404	424	IRCON INTERNATIONAL LTD.	0.028

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
49	VEDANTA LTD.	0.397	425	FERTILISERS AND CHEMICALS TRAVANCORE LTD.	0.028
50	APOLLO HOSPITALS ENTERPRISE LTD.	0.376	426	RAMKRISHNA FORGINGS LTD.	0.028
51	DR. REDDY'S LABORATORIES LTD.	0.375	427	CONCORD BIOTECH LTD.	0.027
52	TATA CONSUMER PRODUCTS LTD.	0.369	428	MEDPLUS HEALTH SERVICES LTD.	0.027
53	DIVI'S LABORATORIES LTD.	0.363	429	UTI ASSET MANAGEMENT COMPANY LTD.	0.027
54	HERO MOTOCORP LTD.	0.357	430	STRIDES PHARMA SCIENCE LTD.	0.027
55	BRITANNIA INDUSTRIES LTD.	0.355	431	JUBILANT INGREVIA LTD.	0.027
56	WIPRO LTD.	0.343	432	AADHAR HOUSING FINANCE LTD.	0.027
57	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD.	0.341	433	GODREJ INDUSTRIES LTD.	0.027
58	DIXON TECHNOLOGIES (INDIA) LTD.	0.336	434	METROPOLIS HEALTHCARE LTD.	0.027
59	SUZLON ENERGY LTD.	0.335	435	ENGINEERS INDIA LTD.	0.027
60	AVENUE SUPERMARTS LTD.	0.331	436	BALRAMPUR CHINI MILLS LTD.	0.026
61	BHARAT PETROLEUM CORPORATION LTD.	0.331	437	TRANSFORMERS AND RECTIFIERS (INDIA) LTD.	0.026
62	ADANI ENTERPRISES LTD.	0.328	438	SUN TV NETWORK LTD.	0.026
63	TATA POWER CO. LTD.	0.328	439	NMDC STEEL LTD.	0.026
64	INDIAN HOTELS CO. LTD.	0.318	440	CIE AUTOMOTIVE INDIA LTD.	0.026
65	VARUN BEVERAGES LTD.	0.302	441	IDBI BANK LTD.	0.026
66	POWER FINANCE CORPORATION LTD.	0.3	442	NAZARA TECHNOLOGIES LTD.	0.026
67	PB FINTECH LTD.	0.288	443	TBO TEK LTD.	0.026
68	ADANI POWER LTD.	0.286	444	NIVA BUPA HEALTH INSURANCE COMPANY LTD.	0.025
69	HDFC ASSET MANAGEMENT COMPANY LTD.	0.282	445	ALEMBIC PHARMACEUTICALS LTD.	0.025
70	INDIAN OIL CORPORATION LTD.	0.281	446	BASF INDIA LTD.	0.025
71	COFORGE LTD.	0.267	447	ELECON ENGINEERING CO. LTD.	0.025
72	CUMMINS INDIA LTD.	0.267	448	EMBASSY DEVELOPMENTS LTD.	0.025
73	BAJAJ HOLDINGS & INVESTMENT LTD.	0.266	449	SHAKTI PUMPS (INDIA) LTD.	0.025
74	PERSISTENT SYSTEMS LTD.	0.26	450	GRAVITA INDIA LTD.	0.025
75	INFO EDGE (INDIA) LTD.	0.256	451	SARDA ENERGY AND MINERALS LTD.	0.025
76	CG POWER AND INDUSTRIAL	0.256	452	GUJARAT MINERAL	0.025

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
	SOLUTIONS LTD.			DEVELOPMENT CORPORATION LTD.	
77	FORTIS HEALTHCARE LTD.	0.254	453	SAFARI INDUSTRIES (INDIA) LTD.	0.025
78	INDUSIND BANK LTD.	0.243	454	CENTURY PLYBOARDS (INDIA) LTD.	0.025
79	LTIMINDTREE LTD.	0.24	455	KIRLOSKAR BROTHERS LTD.	0.025
80	BANK OF BARODA	0.24	456	VIJAYA DIAGNOSTIC CENTRE LTD.	0.025
81	GAIL (INDIA) LTD.	0.239	457	TILAKNAGAR INDUSTRIES LTD.	0.024
82	FEDERAL BANK LTD.	0.238	458	SCHNEIDER ELECTRIC INFRASTRUCTURE LTD.	0.024
83	GODREJ CONSUMER PRODUCTS LTD.	0.236	459	ARVIND LTD.	0.024
84	SAMVARDHANA MOTHERSON INTERNATIONAL LTD.	0.236	460	LE TRAVENUES TECHNOLOGY LTD.	0.024
85	REC LTD.	0.234	461	TEJAS NETWORKS LTD.	0.024
86	LUPIN LTD.	0.232	462	JINDAL SAW LTD.	0.024
87	IDFC FIRST BANK LTD.	0.232	463	BIKAJI FOODS INTERNATIONAL LTD.	0.024
88	DLF LTD.	0.23	464	JAMMU & KASHMIR BANK LTD.	0.024
89	ICICI LOMBARD GENERAL INSURANCE COMPANY LTD.	0.229	465	GOKALDAS EXPORTS LTD.	0.024
90	PIDILITE INDUSTRIES LTD.	0.229	466	WESTLIFE FOODWORLD LTD.	0.023
91	INDUS TOWERS LTD.	0.228	467	TIME TECHNOPLAST LTD.	0.023
92	HINDUSTAN PETROLEUM CORPORATION LTD.	0.214	468	GHCL LTD.	0.023
93	YES BANK LTD.	0.21	469	ADITYA BIRLA FASHION AND RETAIL LTD.	0.023
94	CANARA BANK	0.21	470	VESUVIUS INDIA LTD.	0.023
95	MAX FINANCIAL SERVICES LTD.	0.209	471	MINDA CORPORATION LTD.	0.023
96	ONE 97 COMMUNICATIONS LTD.	0.207	472	KIRLOSKAR PNEUMATIC COMPANY LTD.	0.023
97	AU SMALL FINANCE BANK LTD.	0.207	473	VOLTAMP TRANSFORMERS LTD	0.023
98	SRF LTD.	0.206	474	JUPITER WAGONS LTD.	0.023
99	ASHOK LEYLAND LTD.	0.205	475	THE NEW INDIA ASSURANCE COMPANY LTD.	0.023
100	MULTI COMMODITY EXCHANGE OF INDIA LTD.	0.2	476	TANLA PLATFORMS LTD.	0.023
101	JINDAL STEEL LTD.	0.2	477	ARVIND FASHIONS LTD.	0.023
102	SHREE CEMENT LTD.	0.197	478	DCM SHRIRAM LTD.	0.023
103	UNITED SPIRITS LTD.	0.196	479	PRUDENT CORPORATE ADVISORY SERVICES LTD.	0.023

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
104	PUNJAB NATIONAL BANK	0.195	480	AZAD ENGINEERING LTD.	0.023
105	HAVELLS INDIA LTD.	0.19	481	CEMINDIA PROJECTS LTD.	0.023
106	TORRENT PHARMACEUTICALS LTD.	0.189	482	DOMS INDUSTRIES LTD.	0.023
107	UPL LTD.	0.187	483	VINATI ORGANICS LTD.	0.022
108	MARICO LTD.	0.185	484	BLACKBUCK LTD.	0.022
109	HYUNDAI MOTOR INDIA LTD.	0.185	485	ACTION CONSTRUCTION EQUIPMENT LTD.	0.022
110	GE VERNOVA T&D INDIA LTD.	0.184	486	ZYDUS WELLNESS LTD.	0.022
111	POLYCAB INDIA LTD.	0.184	487	GUJARAT STATE FERTILIZERS & CHEMICALS LTD.	0.022
112	SWIGGY LTD.	0.181	488	HAPPIEST MINDS TECHNOLOGIES LTD.	0.022
113	AMBUJA CEMENTS LTD.	0.179	489	JK TYRE & INDUSTRIES LTD.	0.022
114	BOSCH LTD.	0.166	490	KSB LTD.	0.022
115	TUBE INVESTMENTS OF INDIA LTD.	0.166	491	KPI GREEN ENERGY LTD.	0.022
116	MUTHOOT FINANCE LTD.	0.166	492	JYOTHY LABS LTD.	0.022
117	LAURUS LABS LTD.	0.164	493	GUJARAT PIPAVAV PORT LTD.	0.022
118	SOLAR INDUSTRIES INDIA LTD.	0.163	494	H.E.G. LTD.	0.021
119	BHARAT FORGE LTD.	0.162	495	VARDHMAN TEXTILES LTD.	0.021
120	LODHA DEVELOPERS LTD.	0.16	496	SANOFI INDIA LTD.	0.021
121	FSN E-COMMERCE VENTURES LTD.	0.159	497	VEDANT FASHIONS LTD.	0.021
122	WAAREE ENERGIES LTD.	0.158	498	AARTI PHARMALABS LTD.	0.021
123	ADANI GREEN ENERGY LTD.	0.158	499	NUVOCO VISTAS CORPORATION LTD.	0.021
124	VISHAL MEGA MART LTD.	0.157	500	SHRIRAM PISTONS & RINGS LTD.	0.021
125	GMR AIRPORTS LTD.	0.156	501	SIGNATUREGLOBAL (INDIA) LTD.	0.021
126	VOLTAS LTD.	0.155	502	INDIAN OVERSEAS BANK	0.021
127	BHARAT HEAVY ELECTRICALS LTD.	0.154	503	HINDUSTAN CONSTRUCTION CO. LTD.	0.021
128	APL APOLLO TUBES LTD.	0.154	504	R R KABEL LTD.	0.021
129	ALKEM LABORATORIES LTD.	0.153	505	SHILPA MEDICARE LTD.	0.021
130	SUNDARAM FINANCE LTD.	0.153	506	GUJARAT NARMADA VALLEY FERTILIZERS AND CHEMICALS LTD.	0.021
131	SIEMENS ENERGY INDIA LTD.	0.153	507	PRAJ INDUSTRIES LTD.	0.02
132	AUROBINDO PHARMA LTD.	0.152	508	PTC INDIA LTD.	0.02
133	ADANI ENERGY SOLUTIONS LTD.	0.152	509	CAPLIN POINT LABORATORIES LTD.	0.02

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
134	MPHASIS LTD.	0.152	510	ARCHEAN CHEMICAL INDUSTRIES LTD.	0.02
135	GODREJ PROPERTIES LTD.	0.149	511	SBFC FINANCE LTD.	0.02
136	MRF LTD.	0.148	512	VALOR ESTATE LTD.	0.02
137	GLENMARK PHARMACEUTICALS LTD.	0.148	513	RATEGAIN TRAVEL TECHNOLOGIES LTD.	0.02
138	COLGATE PALMOLIVE (INDIA) LTD.	0.147	514	MRS. BECTORS FOOD SPECIALITIES LTD.	0.02
139	PHOENIX MILLS LTD.	0.146	515	PRICOL LTD.	0.02
140	DABUR INDIA LTD.	0.146	516	BLS INTERNATIONAL SERVICES LTD.	0.02
141	PI INDUSTRIES LTD.	0.143	517	EUREKA FORBES LTD.	0.02
142	JSW ENERGY LTD.	0.143	518	MTAR TECHNOLOGIES LTD.	0.02
143	SIEMENS LTD.	0.139	519	DR. AGARWAL'S HEALTH CARE LTD.	0.02
144	MANKIND PHARMA LTD.	0.138	520	HONASA CONSUMER LTD.	0.019
145	NHPC LTD.	0.137	521	WEBSOL ENERGY SYSTEM LTD.	0.019
146	SUPREME INDUSTRIES LTD.	0.137	522	SHIPPING CORPORATION OF INDIA LTD.	0.019
147	ABB INDIA LTD.	0.137	523	LUMAX AUTO TECHNOLOGIES LTD.	0.019
148	UNION BANK OF INDIA	0.134	524	BANCO PRODUCTS (INDIA) LTD.	0.019
149	COROMANDEL INTERNATIONAL LTD.	0.133	525	GRAPHITE INDIA LTD.	0.019
150	INDIAN BANK	0.133	526	CSB BANK LTD.	0.019
151	NMDC LTD.	0.133	527	AURIONPRO SOLUTION LTD.	0.018
152	J.K. CEMENT LTD.	0.132	528	CENTRAL BANK OF INDIA	0.018
153	SBI CARDS AND PAYMENT SERVICES LTD.	0.132	529	CHENNAI PETROLEUM CORPORATION LTD.	0.018
154	CENTRAL DEPOSITORY SERVICES (INDIA) LTD.	0.131	530	WELSPUN LIVING LTD.	0.018
155	PAGE INDUSTRIES LTD.	0.129	531	RESTAURANT BRANDS ASIA LTD.	0.018
156	PRESTIGE ESTATES PROJECTS LTD.	0.128	532	POWER MECH PROJECTS LTD.	0.018
157	KEI INDUSTRIES LTD.	0.126	533	MAHINDRA LIFESPACE DEVELOPERS LTD.	0.018
158	ZYDUS LIFESCIENCES LTD.	0.123	534	IFCI LTD.	0.018
159	BLUE STAR LTD.	0.123	535	CERA SANITARYWARE LTD	0.018
160	JUBILANT FOODWORKS LTD.	0.121	536	GMM PFAUDLER LTD.	0.018
161	DELHIVERY LTD.	0.121	537	MARKSANS PHARMA LTD.	0.018

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
162	JINDAL STAINLESS LTD.	0.119	538	SAMHI HOTELS LTD.	0.018
163	360 ONE WAM LTD.	0.119	539	TRIDENT LTD.	0.018
164	ICICI PRUDENTIAL LIFE INSURANCE COMPANY LTD.	0.117	540	SAREGAMA INDIA LTD	0.018
165	UNO MINDA LTD.	0.117	541	INTERNATIONAL GEMMOLOGICAL INSTITUTE (INDIA) LTD.	0.018
166	TORRENT POWER LTD.	0.117	542	UCO BANK	0.017
167	HITACHI ENERGY INDIA LTD.	0.115	543	BIRLA CORPORATION LTD.	0.017
168	RADICO KHAITAN LTD	0.114	544	FINE ORGANIC INDUSTRIES LTD.	0.017
169	OIL INDIA LTD.	0.113	545	HEALTHCARE GLOBAL ENTERPRISES LTD.	0.017
170	VODAFONE IDEA LTD.	0.113	546	ION EXCHANGE (INDIA) LTD.	0.017
171	ADITYA BIRLA CAPITAL LTD.	0.112	547	MASTEK LTD.	0.017
172	INDIAN RAILWAY FINANCE CORPORATION LTD.	0.111	548	BLUE DART EXPRESS LTD.	0.017
173	KAYNES TECHNOLOGY INDIA LTD.	0.111	549	DCB BANK LTD.	0.017
174	ITC HOTELS LTD.	0.106	550	NETWORK18 MEDIA & INVESTMENTS LTD.	0.017
175	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LTD.	0.106	551	ETHOS LTD.	0.017
176	MAZAGOAN DOCK SHIPBUILDERS LTD.	0.105	552	INDIA SHELTER FINANCE CORPORATION LTD.	0.017
177	HINDUSTAN ZINC LTD.	0.105	553	GARWARE TECHNICAL FIBRES LTD.	0.017
178	PETRONET LNG LTD.	0.105	554	PNC INFRATECH LTD.	0.017
179	BIOCON LTD.	0.103	555	GMR POWER AND URBAN INFRA LTD.	0.017
180	L&T FINANCE LTD.	0.102	556	RITEES LTD.	0.017
181	LIFE INSURANCE CORPORATION OF INDIA	0.1	557	RAILTEL CORPORATION OF INDIA LTD.	0.016
182	ORACLE FINANCIAL SERVICES SOFTWARE LTD.	0.1	558	IIFL CAPITAL SERVICES LTD.	0.016
183	KARUR VYSYA BANK LTD.	0.1	559	V2 RETAIL LTD.	0.016
184	PATANJALI FOODS LTD.	0.098	560	INOX GREEN ENERGY SERVICES LTD.	0.016
185	STEEL AUTHORITY OF INDIA LTD.	0.098	561	EMCURE PHARMACEUTICALS LTD.	0.016
186	RAIL VIKAS NIGAM LTD.	0.097	562	MANORAMA INDUSTRIES LTD.	0.016
187	NATIONAL ALUMINIUM CO. LTD.	0.096	563	BELRISE INDUSTRIES LTD.	0.016
188	TATA COMMUNICATIONS LTD.	0.095	564	RELAXO FOOTWEARS LTD.	0.016

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
189	CROMPTON GREAVES CONSUMER ELECTRICALS LTD.	0.094	565	TEGA INDUSTRIES LTD.	0.016
190	CHOLAMANDALAM FINANCIAL HOLDINGS LTD.	0.094	566	V-MART RETAIL LTD.	0.016
191	OBEROI REALTY LTD.	0.094	567	LLOYDS ENGINEERING WORKS LTD.	0.016
192	IPCA LABORATORIES LTD.	0.093	568	SANOFI CONSUMER HEALTHCARE INDIA LTD.	0.016
193	SONA BLW PRECISION FORGINGS LTD.	0.093	569	DODLA DAIRY LTD.	0.016
194	BALKRISHNA INDUSTRIES LTD.	0.092	570	INGERSOLL RAND (INDIA) LTD.	0.016
195	MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.	0.091	571	ELECTROSTEEL CASTINGS LTD.	0.015
196	TATA ELXSI LTD.	0.091	572	STERLING AND WILSON RENEWABLE ENERGY LTD.	0.015
197	CONTAINER CORPORATION OF INDIA LTD.	0.091	573	BOMBAY BURMAH TRADING CORPORATION LTD.	0.015
198	COMPUTER AGE MANAGEMENT SERVICES LTD.	0.091	574	RAYMOND LIFESTYLE LTD.	0.015
199	KPIT TECHNOLOGIES LTD.	0.09	575	STERLITE TECHNOLOGIES LTD.	0.015
200	EXIDE INDUSTRIES LTD.	0.089	576	GODREJ AGROVET LTD.	0.015
201	DALMIA BHARAT LTD.	0.089	577	RATTANINDIA POWER LTD.	0.015
202	KALYAN JEWELLERS INDIA LTD.	0.088	578	G R INFRAPROJECTS LTD.	0.015
203	ADANI TOTAL GAS LTD.	0.087	579	AKZO NOBEL INDIA LTD.	0.015
204	KRISHNA INSTITUTE OF MEDICAL SCIENCES LTD.	0.087	580	AVALON TECHNOLOGIES LTD.	0.015
205	AMBER ENTERPRISES INDIA LTD.	0.086	581	AHLUWALIA CONTRACTS (INDIA) LTD.	0.015
206	LIC HOUSING FINANCE LTD.	0.085	582	JK PAPER LTD.	0.015
207	NAVIN FLUORINE INTERNATIONAL LTD.	0.085	583	AEGIS VOPAK TERMINALS LTD.	0.015
208	SCHAEFFLER INDIA LTD.	0.085	584	LATENT VIEW ANALYTICS LTD.	0.015
209	REDINGTON LTD.	0.085	585	ITI LTD.	0.015
210	ASTRAL LTD.	0.084	586	PC JEWELLER LTD.	0.014
211	RBL BANK LTD.	0.083	587	WELSPUN ENTERPRISES LTD.	0.014
212	PNB HOUSING FINANCE LTD.	0.081	588	EPL LTD.	0.014
213	LLOYDS METALS AND ENERGY LTD.	0.081	589	KNR CONSTRUCTIONS LTD.	0.014
214	GLAND PHARMA LTD.	0.08	590	ALIVUS LIFE SCIENCES LTD.	0.014
215	MANAPPURAM FINANCE LTD.	0.077	591	TRIVENI ENGINEERING & INDUSTRIES LTD.	0.014
216	CITY UNION BANK LTD.	0.077	592	BALU FORGE INDUSTRIES LTD.	0.014
217	NIPPON LIFE INDIA ASSET MANAGEMENT LTD.	0.077	593	C.E. INFO SYSTEMS LTD.	0.014

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
218	APOLLO TYRES LTD.	0.077	594	TEXMACO RAIL & ENG. LTD.	0.014
219	ABBOTT INDIA LTD.	0.077	595	TRANSRAIL LIGHTING LTD.	0.014
220	COCHIN SHIPYARD LTD.	0.076	596	ACME SOLAR HOLDINGS LTD.	0.014
221	GUJARAT FLUOROCHEMICALS LTD.	0.076	597	THE ANUP ENGINEERING LTD.	0.014
222	BANK OF INDIA	0.075	598	V.I.P. INDUSTRIES LTD.	0.014
223	BERGER PAINTS INDIA LTD.	0.074	599	TATA TELESERVICES (MAHARASHTRA) LTD.	0.014
224	INDRAPRASTHA GAS LTD.	0.073	600	NESCO LTD.	0.014
225	TATA CHEMICALS LTD.	0.072	601	YATHARTH HOSPITAL & TRAUMA CARE SERVICES LTD.	0.014
226	POONAWALLA FINCORP LTD.	0.072	602	ANUPAM RASAYAN INDIA LTD.	0.014
227	KALPATARU PROJECTS INTERNATIONAL LTD.	0.072	603	ALLIED BLENDERS AND DISTILLERS LTD.	0.014
228	ASTER DM HEALTHCARE LTD.	0.071	604	BOROSIL RENEWABLES LTD.	0.014
229	BANDHAN BANK LTD.	0.071	605	JBM AUTO LTD.	0.014
230	KFIN TECHNOLOGIES LTD.	0.07	606	TIPS MUSIC LTD.	0.014
231	J.B. CHEMICALS & PHARMACEUTICALS LTD.	0.07	607	WAAREE RENEWABLE TECHNOLOGIES LTD.	0.014
232	APAR INDUSTRIES LTD.	0.069	608	DYNAMATIC TECHNOLOGIES LTD.	0.013
233	MOTILAL OSWAL FINANCIAL SERVICES LTD.	0.069	609	RHI MAGNESITA INDIA LTD.	0.013
234	GODFREY PHILLIPS INDIA LTD.	0.069	610	MOIL LTD.	0.013
235	BHARAT DYNAMICS LTD.	0.069	611	INOX INDIA LTD.	0.013
236	ANGEL ONE LTD.	0.069	612	ALKYL AMINES CHEMICALS LTD.	0.013
237	INOX WIND LTD.	0.068	613	KRBL LTD.	0.013
238	TATA INVESTMENT CORPORATION LTD.	0.067	614	RALLIS INDIA LTD.	0.013
239	PROCTER & GAMBLE HYGIENE & HEALTH CARE LTD.	0.067	615	JAIN IRRIGATION SYSTEMS LTD.	0.013
240	LINDE INDIA LTD.	0.066	616	SCHLOSS BANGALORE LTD.	0.013
241	AUTHUM INVESTMENT & INFRASTRUCTURE LTD.	0.066	617	J.KUMAR INFRAPROJECTS LTD.	0.013
242	UNITED BREWERIES LTD.	0.065	618	THOMAS COOK (INDIA) LTD.	0.013
243	RELIANCE POWER LTD.	0.064	619	AVANTI FEEDS LTD.	0.013
244	DEEPAK NITRITE LTD.	0.063	620	JANA SMALL FINANCE BANK LTD.	0.013
245	WOCKHARDT LTD.	0.063	621	GARWARE HI-TECH FILMS LTD.	0.013

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
246	NEULAND LABORATORIES LTD.	0.063	622	AWFIS SPACE SOLUTIONS LTD.	0.013
247	BHARTI HEXACOM LTD.	0.063	623	INFIBEAM AVENUES LTD.	0.013
248	THE RAMCO CEMENTS LTD.	0.063	624	AETHER INDUSTRIES LTD.	0.013
249	BRIGADE ENTERPRISES LTD.	0.063	625	CELLO WORLD LTD.	0.013
250	SAMMAAN CAPITAL LTD.	0.062	626	SHEELA FOAM LTD.	0.012
251	AFFLE 3I LTD.	0.062	627	RAIN INDUSTRIES LTD	0.012
252	THERMAX LTD.	0.062	628	CLEAN SCIENCE AND TECHNOLOGY LTD.	0.012
253	AMARA RAJA ENERGY & MOBILITY LTD.	0.061	629	JAI BALAJI INDUSTRIES LTD.	0.012
254	DR. LAL PATH LABS LTD.	0.06	630	RAJESH EXPORTS LTD.	0.012
255	AIA ENGINEERING LTD.	0.06	631	MAHARASHTRA SEAMLESS LTD.	0.012
256	K.P.R. MILL LTD.	0.06	632	MAX ESTATES LTD.	0.012
257	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD.	0.059	633	THANGAMAYIL JEWELLERY LTD.	0.012
258	SYNGENE INTERNATIONAL LTD.	0.059	634	ZAGGLE PREPAID OCEAN SERVICES LTD.	0.012
259	PIRAMAL PHARMA LTD.	0.059	635	ISGEC HEAVY ENGINEERING LTD.	0.012
260	NARAYANA HRUDAYALAYA LTD.	0.059	636	DHANI SERVICES LTD.	0.012
261	PREMIER ENERGIES LTD.	0.059	637	SHREE RENUKA SUGARS LTD.	0.012
262	MOTHERSON SUMI WIRING INDIA LTD.	0.058	638	MANGALORE REFINERY & PETROCHEMICALS LTD.	0.012
263	TATA TECHNOLOGIES LTD.	0.058	639	ASHOKA BUILDCON LTD.	0.012
264	ESCORTS KUBOTA LTD.	0.057	640	PARAS DEFENCE AND SPACE TECHNOLOGIES LTD.	0.012
265	ACC LTD.	0.057	641	BHARAT BIJLEE LTD.	0.012
266	GENERAL INSURANCE CORPORATION OF INDIA	0.057	642	INDIGO PAINTS LTD.	0.012
267	L&T TECHNOLOGY SERVICES LTD.	0.057	643	CAMPUS ACTIVEWEAR LTD.	0.012
268	KEC INTERNATIONAL LTD.	0.057	644	SURYA ROSHNI LTD.	0.011
269	COHANCE LIFESCIENCES LTD.	0.056	645	EPIGRAL LTD.	0.011
270	HOUSING & URBAN DEVELOPMENT CORPORATION LTD.	0.056	646	BAJAJ ELECTRICALS LTD	0.011
271	WELSPUN CORP LTD.	0.056	647	VARROC ENGINEERING LTD.	0.011
272	GLOBAL HEALTH LTD.	0.056	648	SUNTECK REALTY LTD.	0.011
273	NBCC (INDIA) LTD.	0.056	649	PRIVI SPECIALITY CHEMICALS LTD.	0.011
274	INDIAN ENERGY EXCHANGE LTD.	0.056	650	SEQUENT SCIENTIFIC LTD.	0.011
275	SUNDRAM FASTENERS LTD.	0.055	651	STYRENIX PERFORMANCE	0.011

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
				MATERIALS LTD.	
276	GLAXOSMITHKLINE PHARMACEUTICALS LTD.	0.055	652	BLUE JET HEALTHCARE LTD.	0.011
277	SKF INDIA LTD.	0.055	653	ASK AUTOMOTIVE LTD.	0.011
278	ANAND RATHI WEALTH LTD.	0.055	654	FDC LTD.	0.011
279	CRISIL LTD.	0.054	655	ALOK INDUSTRIES LTD.	0.011
280	HINDUSTAN COPPER LTD.	0.054	656	GREAVES COTTON LTD.	0.011
281	TIMKEN INDIA LTD.	0.054	657	AGI GREENPAC LTD.	0.011
282	CARBORUNDUM UNIVERSAL LTD.	0.053	658	INDO COUNT INDUSTRIES LTD.	0.011
283	EMAMI LTD.	0.053	659	STAR CEMENT LTD.	0.011
284	E.I.D. PARRY (INDIA) LTD.	0.053	660	SHARDA MOTOR INDUSTRIES LTD.	0.011
285	IIFL FINANCE LTD.	0.053	661	GALLANTT ISPAT LTD.	0.011
286	FIRSTSOURCE SOLUTIONS LTD.	0.052	662	SANDUR MANGANESE & IRON ORES LTD.	0.011
287	ELGI EQUIPMENTS LTD.	0.052	663	KAVERI SEED COMPANY LTD.	0.011
288	ZEE ENTERTAINMENT ENTERPRISES LTD.	0.052	664	GATEWAY DISTRI PARKS LTD.	0.01
289	HIMADRI SPECIALITY CHEMICAL LTD.	0.052	665	LLOYDS ENTERPRISES LTD.	0.01
290	CARTRADE TECH LTD.	0.052	666	SUBROS LTD.	0.01
291	BAJAJ HOUSING FINANCE LTD.	0.051	667	DHANUKA AGRITECH LTD.	0.01
292	CESC LTD.	0.051	668	DILIP BUILDCON LTD.	0.01
293	ONESOURCE SPECIALTY PHARMA LTD.	0.051	669	FIEM INDUSTRIES LTD	0.01
294	JSW INFRASTRUCTURE LTD.	0.051	670	HERITAGE FOODS LTD.	0.01
295	STAR HEALTH AND ALLIED INSURANCE COMPANY LTD.	0.051	671	TEAMLEASE SERVICES LTD.	0.01
296	AJANTA PHARMACEUTICALS LTD.	0.051	672	PEARL GLOBAL INDUSTRIES LTD.	0.01
297	DEEPAK FERTILISERS & PETROCHEMICALS CORP. LTD.	0.051	673	RASHTRIYA CHEMICALS & FERTILIZERS LTD.	0.01
298	FIVE-STAR BUSINESS FINANCE LTD.	0.05	674	SENCO GOLD LTD.	0.01
299	ASAHI INDIA GLASS LTD.	0.05	675	INDIA GLYCOLS LTD.	0.01
300	GREAT EASTERN SHIPPING CO. LTD.	0.049	676	JAMNA AUTO INDUSTRIES LTD.	0.01
301	LMW LTD.	0.049	677	PRISM JOHNSON LTD.	0.01
302	ZF COMMERCIAL VEHICLE CONTROL SYSTEMS INDIA LTD.	0.049	678	SKIPPER LTD.	0.01
303	KAJARIA CERAMICS LTD.	0.049	679	GULF OIL LUBRICANTS INDIA LTD.	0.01

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
304	CYIENT LTD.	0.049	680	ELECTRONICS MART INDIA LTD.	0.009
305	ENDURANCE TECHNOLOGIES LTD.	0.049	681	NEOGEN CHEMICALS LTD.	0.009
306	CASTROL INDIA LTD.	0.049	682	SHARDA CROPChem LTD.	0.009
307	ATUL LTD.	0.048	683	INDIA CEMENTS LTD.	0.009
308	AEGIS LOGISTICS LTD.	0.048	684	CIGNITI TECHNOLOGIES LTD.	0.009
309	HOME FIRST FINANCE COMPANY INDIA LTD.	0.048	685	SUPRIYA LIFESCIENCE LTD.	0.009
310	ANANT RAJ LTD.	0.048	686	EMUDHRA LTD.	0.009
311	NUVAMA WEALTH MANAGEMENT LTD.	0.048	687	GANESH HOUSING LTD.	0.009
312	PTC INDUSTRIES LTD.	0.047	688	PATEL ENGINEERING LTD.	0.009
313	MAHARASHTRA SCOOTERS LTD.	0.047	689	REFEX INDUSTRIES LTD.	0.009
314	NLC INDIA LTD.	0.047	690	MISHRA DHATU NIGAM LTD.	0.009
315	HBL ENGINEERING LTD.	0.046	691	JUSTDIAL LTD.	0.009
316	NTPC GREEN ENERGY LTD.	0.045	692	SKY GOLD AND DIAMONDS LTD.	0.009
317	NAVA LTD.	0.045	693	ENTERO HEALTHCARE SOLUTIONS LTD.	0.009
318	GUJARAT STATE PETRONET LTD.	0.045	694	VENTIVE HOSPITALITY LTD.	0.009
319	HEXAWARE TECHNOLOGIES LTD.	0.045	695	MAN INFRACONSTRUCTION LTD.	0.009
320	INTELLECT DESIGN ARENA LTD.	0.045	696	THYROCARE TECHNOLOGIES LTD.	0.009
321	ADITYA BIRLA REAL ESTATE LTD.	0.044	697	RATTANINDIA ENTERPRISES LTD.	0.009
322	BANK OF MAHARASHTRA	0.044	698	DISHMAN CARBOGEN AMCIS LTD.	0.009
323	ZENSAR TECHNOLOGIES LTD.	0.044	699	SUNFLAG IRON & STEEL COMPANY LTD.	0.009
324	UJJIVAN SMALL FINANCE BANK LTD.	0.044	700	GANESHA ECOSPHERE LTD.	0.009
325	JUBILANT PHARMOVA LTD.	0.044	701	LAXMI ORGANIC INDUSTRIES LTD.	0.009
326	APTUS VALUE HOUSING FINANCE INDIA LTD.	0.043	702	H.G. INFRA ENGINEERING LTD.	0.009
327	AWL AGRI BUSINESS LTD.	0.043	703	AARTI DRUGS LTD.	0.009
328	SAI LIFE SCIENCES LTD.	0.043	704	IFB INDUSTRIES LTD.	0.009
329	ECLERX SERVICES LTD.	0.043	705	DATAMATICS GLOBAL SERVICES LTD.	0.008
330	ERIS LIFESCIENCES LTD.	0.043	706	INDIAN METALS & FERRO ALLOYS LTD.	0.008
331	SUDARSHAN CHEMICAL INDUSTRIES LTD.	0.043	707	QUESS CORP LTD.	0.008
332	NCC LTD.	0.043	708	CYIENT DLM LTD.	0.008

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
333	CRAFTSMAN AUTOMATION LTD.	0.042	709	KITEX GARMENTS LTD.	0.008
334	ASTRA MICROWAVE PRODUCTS LTD.	0.042	710	VST INDUSTRIES LTD.	0.008
335	3M INDIA LTD.	0.042	711	TARC LTD.	0.008
336	JAIPRAKASH POWER VENTURES LTD.	0.042	712	POLYPLEX CORPORATION LTD.	0.008
337	GO DIGIT GENERAL INSURANCE LTD.	0.042	713	PURAVANKARA LTD.	0.008
338	LEMON TREE HOTELS LTD.	0.042	714	GREENPANEL INDUSTRIES LTD.	0.008
339	IRB INFRASTRUCTURE DEVELOPERS LTD.	0.041	715	TVS SUPPLY CHAIN SOLUTIONS LTD.	0.008
340	USHA MARTIN LTD.	0.041	716	ADVANCED ENZYME TECH LTD.	0.008
341	FORCE MOTORS LTD.	0.041	717	BALAJI AMINES LTD.	0.008
342	PG ELECTROPLAST LTD.	0.04	718	KRN HEAT EXCHANGER AND REFRIGERATION LTD.	0.008
343	BEML LTD.	0.04	719	HEMISPHERE PROPERTIES INDIA LTD.	0.007
344	HONEYWELL AUTOMATION INDIA LTD.	0.04	720	GUJARAT AMBUJA EXPORTS LTD.	0.007
345	BRAINBEES SOLUTIONS LTD.	0.039	721	EASY TRIP PLANNERS LTD.	0.007
346	CHAMBAL FERTILIZERS & CHEMICALS LTD.	0.039	722	SYMPHONY LTD.	0.007
347	GILLETTE INDIA LTD.	0.039	723	P N GADGIL JEWELLERS LTD.	0.007
348	AARTI INDUSTRIES LTD.	0.039	724	PRINCE PIPES AND FITTINGS LTD.	0.007
349	PVR INOX LTD.	0.039	725	INNOVA CAPTAB LTD.	0.007
350	KIRLOSKAR OIL ENG LTD.	0.038	726	OPTIEMUS INFRACOM LTD.	0.007
351	PFIZER LTD.	0.038	727	VAIBHAV GLOBAL LTD.	0.007
352	SOUTH INDIAN BANK LTD.	0.038	728	AJAX ENGINEERING LTD.	0.007
353	DATA PATTERNS (INDIA) LTD.	0.038	729	ENVIRO INFRA ENGINEERS LTD.	0.006
354	GRANULES INDIA LTD.	0.038	730	DIAMOND POWER INFRASTRUCTURE LTD.	0.006
355	GABRIEL INDIA LTD.	0.038	731	ROUTE MOBILE LTD.	0.006
356	BATA INDIA LTD.	0.037	732	SUN PHARMA ADVANCED RESEARCH COMPANY LTD.	0.006
357	POLY MEDICURE LTD.	0.037	733	AKUMS DRUGS AND PHARMACEUTICALS LTD.	0.006
358	GARDEN REACH SHIPBUILDERS & ENGINEERS LTD.	0.037	734	JOHNSON CONTROLS - HITACHI AIR CONDITIONING INDIA LTD.	0.006

SR.NO.	SECURITY_NAME	WEIGHTAGE (%)	SR.NO.	SECURITY_NAME	WEIGHTAGE (%)
359	GUJARAT GAS LTD.	0.037	735	MSTC LTD.	0.006
360	WHIRLPOOL OF INDIA LTD.	0.037	736	KALYANI STEELS LTD.	0.006
361	MAHANAGAR GAS LTD.	0.037	737	ALLCARGO LOGISTICS LTD.	0.006
362	CREDITACCESS GRAMEEN LTD.	0.037	738	OSWAL PUMPS LTD.	0.006
363	JYOTI CNC AUTOMATION LTD.	0.036	739	NATIONAL FERTILIZERS LTD.	0.006
364	INDIAMART INTERMESH LTD.	0.036	740	ORIENT CEMENT LTD.	0.006
365	HFCL LTD.	0.036	741	ORCHID PHARMA LTD.	0.005
366	CAPRI GLOBAL CAPITAL LTD.	0.036	742	LUX INDUSTRIES LTD.	0.005
367	EIH LTD.	0.036	743	APEEJAY SURRENDRA PARK HOTELS LTD.	0.005
368	CEAT LTD.	0.036	744	MMTC LTD.	0.005
369	NATCO PHARMA LTD.	0.036	745	SHARE INDIA SECURITIES LTD.	0.005
370	PARADEEP PHOSPHATES LTD.	0.035	746	HIKAL LTD.	0.005
371	OLA ELECTRIC MOBILITY LTD.	0.035	747	CEIGALL INDIA LTD.	0.004
372	TITAGARH RAIL SYSTEMS LTD.	0.035	748	DUMMY VALOR ESTATE LTD.	0.004
373	RELIANCE INFRASTRUCTURE LTD.	0.035	749	IMAGICAAWORLD ENTERTAINMENT LTD.	0.004
374	SAPPHIRE FOODS INDIA LTD.	0.035	750	UNIMECH AEROSPACE AND MANUFACTURING LTD.	0.003
375	INVENTURUS KNOWLEDGE SOLUTIONS LTD.	0.035	751	JINDAL WORLDWIDE LTD.	0.003
376	V-GUARD INDUSTRIES LTD.	0.035			

Source: NSE Indices Ltd.

E. Other Scheme Specific Disclosures:

Listing and transfer of units	<u>Listing :</u> Since the Scheme is an open ended equity scheme, Sale and Repurchase is available on a continuous basis and therefore, the Units of the Scheme are presently not proposed to be listed on any stock exchange. However, the Fund may at its sole discretion list the Units under the Scheme on one or more Stock Exchanges at a later date, and thereupon the Fund will make a suitable public announcement to that effect. <u>Transfer :</u> In accordance with clause 14.4.4 of SEBI Master Circular dated June 27, 2024, units of the Scheme that are held in electronic (demat) form, are transferable and are subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. Units held in non-demat form, unless otherwise restricted or prohibited, shall be freely transferable by act of parties or by operation of law. Transfer of Units will be subject to submission of valid documents and fulfillment of the eligibility requirements by the Unit holder/Investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and internal processes of the AMC, if any. For more details, please refer to the SAI.
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Dematerialization of units	The AMC shall issue units in dematerialized form to a Unit holder in the Scheme within two Business Days of receipt of valid request from the Unit holder subject to receipt of complete documents and details from the Unit holder. In case, the Unit holder desires to hold the units in a Dematerialized /Rematerialized form at a later date, the request for conversion of units held in non-demat form into Demat (electronic) form or vice-versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. Please refer to the SAI for further details.
Minimum Target amount (This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the Investors would be refunded the amount invested without any return.)	Not applicable.
Maximum Amount to be raised (if any)	Not applicable.
Dividend Policy (IDCW)	The Scheme offers only Growth option under its Plans (viz. Regular and Direct).
Allotment (Detailed procedure)	The AMC shall allot units to those applicants whose valid applications have been accepted and funds have been credited to the Scheme's bank account. The AMC/Trustee may reject any application for Subscription if found incomplete. Allotment Confirmation / Consolidated Account Statement (CAS) Single Consolidated Account Statement (SCAS): A single Consolidated Account Statement (SCAS), based on PAN of the holders, shall be sent by the Depositories, for each calendar month within twelve (12) days from the month end, to those Unit holders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. The SCAS as mentioned above will be sent to those Unit holders, in whose folio(s)/demat account(s) transactions have taken place during that month. Applicants under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. Further, the AMC shall issue units in dematerialized form to a Unit holder in the Scheme within five Business Days from the date of closure of the NFO, subject to receipt of complete documents and

	details from the Unit holder. Where units are held by Investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of dispatch of statements of account.
Refund	Not applicable.
Who can invest This is an indicative list and Investors shall consult their financial advisor to ascertain whether the Scheme is suitable to their risk profile.	The following persons may apply for Subscription to the units of the Scheme (subject, wherever relevant, to purchase of units of mutual funds being permitted under respective constitutions, relevant statutory regulations and with all applicable approvals): • Resident adult individuals either singly or jointly (not exceeding three) or on anyone or survivor basis. • Minor through parent/lawful guardian. • Companies, Bodies Corporate, Public Sector Undertakings, Co-operative societies, Association of Persons or Body of Individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions). • Charitable or religious trusts, wakf boards or endowments and registered societies (including registered co-operative societies) and private trusts authorized to invest in mutual fund schemes under their trust deeds. • Non-Government Organisations as may be permitted by their regulator. • Proprietorship in the name of the sole proprietor. • Partnership Firms and Limited Liability Partnerships (LLPs). • Hindu Undivided Family (HUF) in the name of Karta. • Banks (including Co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions. • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis. • Foreign Portfolio Investors (FPIs) /sub-accounts registered with SEBI (subject to regulations / directions prescribed by the RBI/SEBI from time to time relating to FPI investments in mutual fund schemes) on repatriation basis. • Army, Air Force, Navy, para-military funds and other eligible institutions. • Scientific and Industrial Research Organizations. • Mutual funds / Alternative Investment Funds registered with SEBI. • Provident/Pension/Gratuity/Superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. • International Multilateral Agencies or body corporates incorporated outside India approved by the Government of India/RBI. • Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) • Unincorporated body of persons as may be accepted by the AMC/Trustee. • The Trustee, AMC or Sponsor of the Mutual Fund or their associates

	• Other schemes of Angel One Mutual Fund, subject to the conditions and limits prescribed by SEBI and/or by the Trustee/AMC. • Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority. • Other categories of Investors who are permitted to invest in the Scheme as per their respective constitutions. The above list is indicative and the applicable law, if any, would supersede the above list. Investors are requested to ensure compliance with the regulatory guidelines applicable to them, while making such investments.
Who cannot invest	The following persons are not eligible to subscribe to the Units of the Scheme: 1) Residents in Canada. 2) United States Persons (U.S. Persons) and Non-resident Indians/Persons of Indian Origin residing in United States and Canada. 3) Persons residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs). 4) Any entity who is not permitted to invest in the Scheme as per its constitution / applicable regulations.
How to apply and where can you submit the filled up applications	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non-Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. www.angelonemf.com/downloads. Please refer to the SAI and application form for the instructions. The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. www.angelonemf.com/service-branches Investors can also subscribe and redeem units through the website of the AMC viz. www.angelonemf.com and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, Official Points of Acceptance through MF Utility, through the electronic platform of CAMS and through the MF Central website. Pursuant to clause 16.2 of the SEBI Master Circular dated June 27, 2024, units of mutual fund schemes have been permitted for transactions through registered stockbrokers of the recognised stock exchanges and such stockbrokers shall be considered as Official Points of Acceptance of transactions of the Mutual Fund. Investors transacting through such NSE MFSS/ BSE STAR platform and schemes which are listed on the recognised Stock Exchanges will have to additionally comply with norms/rules as prescribed by the Stock

	Exchange(s). Please refer to SAI for further details on transactions through stock exchange mechanism. MANDATORY QUOTING OF BANK MANDATE BY INVESTORS As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Angel One Mutual Fund : www.angelonemf.com/service-branches
The policy regarding reissue of Repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same	The units under the Scheme once Repurchased, shall not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered	In the interest of the Investors and in order to protect the portfolio from market volatility, the Trustee reserves the right to limit or discontinue Subscriptions under the Scheme for a specified period of time or till further notice.
Cut off timing for Subscriptions/ Redemptions/ switches	The below cut-off timings and applicability of NAV shall be applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day:
This is the time before which your application (complete in all respects) should reach the Official Points of Acceptance.	A. Applicable NAV for Subscriptions / Switch-ins (irrespective of application amount): 1. In respect of valid applications received upto 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds received upto 3.00 p.m. for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme before the cut-off time on same day i.e. available for utilization before the cut-off time - the closing NAV of the day shall be applicable. 2. In respect of valid applications received after 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme either on same day or before the cut-off time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. 3. Irrespective of the time of receipt of application at the official point(s) of acceptance, where funds for the entire amount of Subscription/purchase (including switch-ins) as per the application are credited to the bank account of the Scheme before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. 4. In case of switch transactions from any scheme to the Scheme,

	allotment of units in the Scheme shall be in line with the Redemption payouts of the switched-out scheme. The aforesaid provisions shall also apply to systematic transactions i.e. Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP), etc. irrespective of the installment date. B. Applicable NAV for Redemptions/Switch-outs : In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, the closing NAV of that day shall be applicable. In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next Business Day shall be applicable. “Switch Out” shall be treated as Redemption application and accordingly, closing NAV of the day will be applicable based on the cut-off time for Redemption followed for various type of schemes. “Switch In” shall be treated as purchase application and accordingly for unit allotment, closing NAV of the day will be applicable on which the funds are available for utilization.								
Where can the applications for purchase/Redemption/switches be submitted ?	Please refer to the AMC website (www.angelonemf.com) for the list of Official Points of Acceptance, etc. Investors are advised to mandatorily mention their bank account numbers in their applications/requests for Redemption.								
Minimum amount for purchase / Redemption/ switches	<table border="1"> <thead> <tr> <th>Particulars</th><th>Details</th></tr> </thead> <tbody> <tr> <td>Initial investment (including switch-ins)</td><td>Rs. 1,000/- and in multiples of Re. 1/- thereafter</td></tr> <tr> <td>Additional Purchases (including switch-ins)</td><td>Rs. 1,000/- and in multiples of Re. 1/- thereafter</td></tr> <tr> <td>Redemption/Repurchase</td><td>Any amount</td></tr> </tbody> </table> The AMC reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time. Minimum Switch Amount Minimum switch-in amount will be as per the minimum application amount in the Scheme. Switch-out facility from applicable ETF schemes to the Scheme For availing this facility, Investors are requested to note the following operational modalities: - Switch-out from the ETF scheme will be allowed only in terms of basket size (unit). - Switch transaction will be processed subject to availability of all details as per regulatory guidelines. - The applicability of the NAV in the Scheme will be the NAV of the Business Day on which the funds are realized in the	Particulars	Details	Initial investment (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter	Additional Purchases (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter	Redemption/Repurchase	Any amount
Particulars	Details								
Initial investment (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter								
Additional Purchases (including switch-ins)	Rs. 1,000/- and in multiples of Re. 1/- thereafter								
Redemption/Repurchase	Any amount								

	Scheme's account before cut-off time. d) In case of any rejection of switch-in to the Scheme, the amount will be paid to the Investor as Redemption proceeds from the scheme where the Investor was switching out from. e) Investors are requested to note that the pattern and sequence of holding in the folio of the Scheme and in demat account (used for ETF unit holding) should be same. However, in case there is no existing folio, the Investor has to provide the details and signatures of all holders for folio creation in the Scheme. f) Investors should have the clear balance of ETF units in their demat account for execution of the switch-out transaction from the selected ETF scheme. The AMC/Trustee reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time.
Minimum balance to be maintained and consequences of non-maintenance	Not Applicable.
Account statements	The AMC shall send an allotment confirmation specifying the units allotted by way of e-mail and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holder's registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent by the Depositories to the Unit holders in whose folio(s)/demat account(s), transaction(s) have taken place during the month, within twelve (12) days from the month end, to those Unit holders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. In case there is no transaction in any of the mutual fund folios / demat accounts of the Investor, half-yearly CAS with holding details shall be by the Depositories to those Investors that have opted for delivery via electronic mode, on or before the eighteenth (18th) day of April and October and to those Investors that have opted for delivery via physical mode, on or before the twenty-first (21st) day of April and October. However, where an Investor does not wish to receive CAS through e-mail, option shall be given to the Investor to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.

	For further details, refer SAI.
Dividend / IDCW	Not Applicable, as the Scheme offers only Growth Option.
Redemption	The Redemption or Repurchase proceeds shall be dispatched to the unitholders within three working days from the date of Redemption or Repurchase. AMFI, in consultation with SEBI, has published a list of exceptional circumstances for schemes unable to transfer Redemption or Repurchase proceeds to Investors within the stipulated time as mentioned above, along with applicable time frame for transfer of Redemption or Repurchase proceeds to the unitholders in such exceptional circumstances. The said list is available on AMFI website. Investors are requested to note that it is mandatory to complete the KYC requirements for all Unit holders, including for all joint holders and the guardian in case of folio of a minor Investor. Accordingly, completion of KYC requirements shall be mandatory and all financial transactions (including Redemptions, switches etc.) will be processed only if the KYC requirements are completed. Unit holders are advised to use the applicable KYC Form for completing the KYC requirements and submit the form at the designated Investor Service Centre of the Mutual Fund/CAMS.
Bank Mandate	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Additionally, if the bank details provided by Investors are different from the details available on instrument, the AMC may seek additional details from Investors to validate the bank details provided by Investors.
Delay in payment of Redemption / Repurchase proceeds	The Asset Management Company shall be liable to pay interest to the unitholders at @ 15% per annum as specified vide paragraph 14.2 of the SEBI Master Circular dated June 27, 2024 for the period of such delay. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC/Trustee is required to obtain from the Investor/Unit holder, verification of identity or such other details relating to Subscription/Redemption for Units under any applicable law or as may be requested by a Regulatory Authority or any government authority, which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	The unclaimed Redemption and Dividend (IDCW) amount may be deployed by the Mutual Fund in call money market, Money Market Instruments or separate plan of overnight scheme/ liquid scheme /

	money market mutual fund scheme floated specifically for deployment of the unclaimed amounts only. Provided that such schemes where the unclaimed Redemption and Dividend amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix. The Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. Please refer to SAI for further details.
Disclosure w.r.t. investment by minors	A minor can invest through his/her parent/lawful guardian. Minors can complete their KYC requirements for their folio through guardian. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor with parent or legal guardian. For further details, please refer to SAI.
Any other disclosure in terms of Consolidated Checklist on Standard Observations	Nil

III. OTHER DETAILS

A. Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report Monthly / Half yearly Portfolio Disclosures:

Portfolio disclosures

The AMC shall disclose portfolio (along with ISIN) as on the last day of the month / half year for the Scheme on the websites of the AMC (www.angelonemf.com) and AMFI (www.amfiindia.com) within 10 days from the close of each month / half year in a user-friendly and downloadable spreadsheet format. In case of unitholders whose email addresses are registered with the Fund, the portfolios disclosed as above shall be sent to the unitholders via email. The unitholders whose e-mail address are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. An advertisement shall be published in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the Scheme's half yearly portfolio on the websites of AMC and AMFI and the modes through which a Unit holder can submit a request for a physical or electronic copy of the statement of the Scheme's portfolio.

Investors may place a specific request to the Mutual Fund for sending the half yearly Scheme portfolio through e-mail. The AMC shall provide a physical copy of the statement of its Scheme's portfolio, without charging any cost, on specific request received from a Unit holder.

Half Yearly Financial Results

The AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on its website (www.angelonemf.com) and on AMFI's website (www.amfiindia.com) and shall publish an advertisement disclosing the hosting of such financial results on the websites, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated.

Annual Report

The scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant account's year i.e. 31st March each year, whose e-mail address is registered with the Fund. The physical copies of the scheme wise Annual Report will be sent to those unitholders who have opted-in to receive physical copies, and the same will also be made available to the unitholders at the registered office of the AMC.

An advertisement shall also be published in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the websites of the AMC and AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which Unit holders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof.

The physical copy of the scheme wise annual report or abridged summary shall be made available to the Investors at the registered office of the AMC. A link of the Scheme's annual report shall be displayed prominently on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com).

The AMC shall also provide a physical copy of abridged summary of the annual report, without charging any cost, on specific request received from the unitholder.

Risk-o-meter

In accordance with paragraph 5.16 of SEBI Master Circular dated June 27, 2024, the AMC shall disclose :

- (a) risk-o-meter of the Scheme and benchmark while disclosing the performance of the Scheme vis-à-vis benchmark and
- (b) details of the Scheme portfolio including the Scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark while communicating the fortnightly, monthly and half-yearly statement of Scheme portfolio via email.

Risk-o-meter of the Scheme shall be evaluated on a monthly basis and shall be disclosed along with Scheme portfolio disclosure on the website of the Mutual Fund (www.angelonemf.com) and that of AMFI (www.amfiindia.com) within 10 days from the close of each month. The AMC shall also disclose the risk level of its schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on its website and on AMFI's website.

Any change in risk-o-meter of the Scheme shall be communicated by way of notice-cum-addendum and by way of an e-mail or SMS to the unitholders of the Scheme.

Scheme Summary Document

The scheme summary document for all the schemes of the Mutual Fund shall be disclosed on the websites of the AMC (www.angelonemf.com), AMFI (www.amfiindia.com) and Stock Exchanges, containing details of the schemes including but not limited to scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. in 3 data formats i.e. PDF, spreadsheet and a machine readable format (either JSON or XML) on a monthly basis or whenever there is change in any of the specified fields, whichever is earlier, within 5 working days of such change.

Tracking Error

The Tracking Error based on past one year rolling data, shall be disclosed on a daily basis, on the websites of the AMC and AMFI. In case the Scheme has been in existence for a period of less than one year, the annualized Tracking Error shall be calculated based on available data.

Tracking Difference

Tracking Difference i.e. the annualized difference of daily returns between the index and the NAV of the Scheme shall be disclosed on the websites of the Mutual Fund and AMFI, on a monthly basis, for tenures 1 year, 3 years, 5 year, 10 year and since the date of allotment of units. This would be applicable after the Scheme completes one year since inception.

B. Transparency/NAV Disclosure:

NAVs are determined for every Business Day except in special circumstances. NAVs are calculated upto four decimal places and are available on the websites of AMFI (www.amfiindia.com) and the Mutual Fund (www.angelonemf.com) by 11.00 p.m. on all Business Days. The NAVs are also available on the Toll Free Number 1800-209-0231 on all Business Days (viz. Monday to Friday between 9.00 a.m. to 6 p.m. and on Saturdays (1st and 3rd) between 9.00 a.m. to 1.00 p.m.) and on the website of the Registrar and Transfer Agent CAMS (www.camsonline.com).

In case the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the AMC shall issue a press release giving reasons for the delay and explain when it would be able to publish the NAVs. Further, the AMC will extend facility of sending latest available NAVs to unitholders through SMS, upon receiving a specific request in this regard.

C. Transaction charges and stamp duty:

Transaction charges :

No transaction charge shall be deducted from the Subscription amount for transactions / applications received through the distributors.

Stamp Duty :

Pursuant to the notification no. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of the notification dated February 21, 2019 issued by the Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019 and Clause 10.1 of SEBI Master Circular dated May 19, 2023, a stamp duty @ 0.005% of the transaction value would be levied on applicable mutual fund transactions, with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase/ switch-in transactions to the unitholders would be reduced to that extent.

Please refer to SAI for further details.

D. Associate Transactions :

Please refer to SAI for further details.

E. Taxation :

For details on taxation please refer to the clause on Taxation in the SAI apart from the following:

Particulars	Resident Investors	Non-Resident Investors	Mutual Fund
Tax on Dividend ²	Taxable at normal tax rates applicable to Investor	20%*	NIL ¹
Capital Gains ³ : a) Long Term ⁴ (period of holding: more than 12 months)	12.5%* on gains exceeding Rs.1,25,000 in a year (without indexation benefit)	12.5%* on gains exceeding Rs.1,25,000 in a year (without indexation & foreign exchange fluctuation benefit)	
b) Short Term ⁵ (period of holding: up to 12 months)	20%*	20%*	

* Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.

Notes:

- As per section 10(23D) of the Income-tax Act, 1961, a mutual fund registered with Securities and Exchange Board of India (SEBI), the entire income of such mutual fund is exempt from income-tax. Further, such mutual fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the Act.
- With effect from April 1, 2020, income distributed by a mutual fund in respect of units of mutual funds is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).
- Securities Transaction Tax (STT) is applicable on Redemption of units of equity-oriented mutual funds.

Transactions	Rates	Payable By
Purchase of units of equity-oriented mutual fund	Nil	NA
Sale of units of equity-oriented mutual fund (delivery based)	0.001%	Seller
Sale of units of equity-oriented mutual fund (non-delivery based)	0.025%	Seller
Sale of units of an equity-oriented fund to the Mutual Fund	0.001%	Seller

4. As per section 112A of the Income Tax Act, 1961 as amended by Finance Act 2024 (No.2) long-term capital gains, exceeding Rs 1,25,000 on transfer of units of EOFs shall be taxable at the rate of 12.5% provided transfer of such units is subject to STT, without giving effect to first and second proviso to section 48 i.e., without taking benefit of foreign currency fluctuation and indexation benefit.
5. As per section 111A of the Income-tax Act, 1961 as amended by Finance Act 2024 (No.2) short-term capital gains on transfer of units shall be taxable @20% subject to STT on transfer of such units.

TDS Applicability:

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.5,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a Mutual Fund at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant Double Taxation Avoidance Agreement('DTAA').

As per the provisions of section 90(2) of the Act, in determining the taxability of a non-resident, the provisions of the relevant DTAA or the Act, whichever are more beneficial, shall apply. Accordingly, if the Investor is a resident of country with which India has entered into a DTAA, the provisions of the DTAA or of the Act, whichever are more beneficial to the Investor, shall apply.

Section 90(4) of the Act, provides that a taxpayer, not being a resident, to whom a DTAA applies, shall not be entitled to claim any relief under such DTAA unless a certificate of it being a resident in any country outside India is obtained by it from the Government of that country. Further, section 90(5), provides that the taxpayer referred to in section 90(4) of the Act, shall also provide such other documents and information, as may be prescribed.

Section 206AB of the Act provides for higher rate for TDS for the non-filers of income-tax return. The TDS rate in this section is higher of the following rates:

- i) twice the rate specified in the relevant provision of the Act; or
- ii) twice the rate or rates in force; or
- iii) the rate of five per cent.

However, the said provision does not apply to a non-resident who does not have a permanent establishment in India and a person who is not required to furnish the return of income for the assessment year relevant to the said previous year and is notified by the Central Government in the Official Gazette in this behalf.

Section 206AA of the Act apply in case PAN is not furnished, the tax shall be deducted at higher of the following rates:

- i) rates specified in relevant provisions of the Act; or
- ii) rate or rates in force; or
- iii) rate of 20%.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance Act 2024. The above rates are based on the assumption that the mutual fund units are held by the Investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Act. The above information is provided for only general information purposes and does not constitute tax or legal advice. In view

of the individual nature of tax benefits, each Investor is advised to consult with his/ her tax consultant with respect to the specific direct tax implications arising out of their transactions.

F. Rights of Unitholders :

Please refer to SAI for details.

G. List of Official Points of Acceptance:

Please refer to the link (www.angelonemf.com/service-branches)

H. Penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any Regulatory Authority:

Please refer to the link (https://cms.angelonemf.com/amc-cms/wp-content/uploads/formidable/8/Penalties-and-pending-litigation_06082025.pdf).

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

The Scheme under this Scheme Information Document was approved by the Directors of the AMC on September 10, 2024 and December 11, 2024 and by the Directors of Trustee on September 12, 2024 and December 13, 2024. The Trustee has ensured that Angel One Nifty Total Market Index Fund approved by them is a new product offered by Angel One Mutual Fund and is not a minor modification of any existing scheme/fund/product.

Name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, Official Points of Acceptance, collecting banker details etc.

R&T

Computer Age Management Services Limited (CAMS) 9th Floor | Tower II | Rayala Towers # 158 | Anna Salai | Chennai – 600 002. Contact numbers : +91-44-2843 3303 /+91-44-6102 3303 | E-Mail ID: enq_g@camsonline.com |website: www.camsonline.com

Official point of acceptance of transactions (AMC office) :

G-1, Ground floor, Ackruti Trade Centre, Road no. 7, Kondivita, Andheri (East), Mumbai – 400 093

Official Points of Acceptance of transactions (CAMS offices) :

Please refer to the link (www.angelonemf.com/service-branches). Details of the OPAs are also mentioned below :

- 1) 303 – 304 ,3rd Floor Mercado, Opp Municipal Market, Nr President Hotel, C G Road, Ahmedabad – 380 009
- 2) Trade Centre, 1st Floor, 45, Dikensen Road (Next to Manipal Centre), Bangalore, Karnataka - 560042
- 3) Plot No. 501 / 1741 / 1846, Office No. 203 (2nd Floor), Centre Point, Sriya Talkies Road, Kharvel Nagar, Unit-3, Bhubaneswar, Odisha - 751001
- 4) Deepak Tower, SCO 154 - 155, 1st Floor - Sector 17 - Chandigarh, Punjab - 160017
- 5) New No. 10 (Old No. 178) M.G.R. Salai, Nungambakkam, Chennai – 600 034.
- 6) Building Name Modayil, Door No. 39 / 2638, DJ, 2nd Floor, 2A, M.G. Road, Cochin - 682016

- 7) No. 1334, Thadagam Road, Thirumurthy Layout, R.S. Puram, Behind Venketeswara Bakery, Coimbatore - 641002
- 8) Plot No.3601, Nazrul Sarani, City Centre, Durgapur - 713216
- 9) Office No. 103, 1st Floor, Unitech City Centre, M.G. Road, Panaji Goa, Goa - 403001
- 10) 208, II Floor Jade Arcade Paradise Circle, Hyderabad, Telangana 500 003.
- 11) 101, Shalimar Corporate Centre, 8 - B, South Tukogunj, Opp.Greenpark, Indore, MadhyaPradesh - 452001
- 12) R-7, Yudhisthir Marg C - Scheme, Behind Ashok Nagar Police Station, Jaipur, Rajasthan - 302001
- 13) First Floor 106 - 108 City Centre, Phase II, 63/ 2, The Mall, Kanpur, Uttarpradesh - 208001
- 14) 2/1, Russell Street, 2nd Floor, Kankaria Centre, Kolkata - 700071
- 15) Office No. 107, First Floor, Vaisali Arcade Building, Plot No 11, 6 Park Road, Lucknow - 226001
- 16) U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana, Punjab - 141002
- 17) Shop No. 3, 2nd Floor Surya Towers, No. 272/273, Goodshed Street, Madurai - 625001
- 18) 14-6-674/15(1), SHOP NO -UG11-2, MAXIMUS COMPLEX, LIGHT HOUSE HILL ROAD, MANGALORE – 575001, KARNATAKA
- 19) 30, Rajabhadur Compound, Opp. Indian Bank, Mumbai Samachar Marg, Fort, Mumbai, Maharashtra – 400023
- 20) 145, Lendra, New Ramdaspath, Nagpur, Maharashtra - 440010
- 21) CAMS Service Center, 401 to 404, 4th Floor, Kanchan Junga Building, Barakhamba Road, New Delhi - 110001
- 22) 301B, Third Floor, Patna One Plaza, Near Dak bungalow Chowk, Patna 800001
- 23) Vartak Pride, 1st Floor, Survey No. 46, City Survey, No. 1477, Hingne budruk, D.P.Road, Behind Dinanath mangeshkar Hospital, Karvenagar, Pune - 411052
- 24) Shop No. G-5, International Commerce Center, Nr. Kadiwala School, Majura Gate, Ring Road, Surat - 395002
- 25) 103, Aries Complex, Bpc Road, Off R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390007
- 26) 40 - 1 - 68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G. Road, Labbipet, Vijayawada, Andhra Pradesh - 520010
- 27) Flat No. GF2, D. No. 47 - 3 - 2 / 2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam, Andhra Pradesh - 530016
- 28) No. 8, II Floor Maruti Tower Sanjay Place, Agra, Uttarpradesh - 282002
- 29) AMC No. 423 / 30, Near ChurchOpp T B Hospital, Jaipur Road, Ajmer, Rajasthan - 305001
- 30) 18/18A, FF-3, Gayatri Dham Milan Tower, MG Marg, Civil Lines, Prayagraj (Allahabad) - 211001
- 31) 256A, Scheme No. 1, Arya Nagar, Alwar, Rajasthan - 301001
- 32) 81, Gulsham Tower, 2nd Floor, Near Panchsheel Talkies, Amaravati, Maharashtra, 444601
- 33) 3rd Floor, Bearing Unit No. 313, Mukut House, Amritsar - 143001
- 34) 101, A.P. Tower, B / H, Sardhar Gunj, Next to Nathwani Chambers, Anand, Gujarat - 388001
- 35) Block - G, First Floor, P C Chatterjee Market Complex, Rambandhu Talab PO, Ushagram Asansol, West Bengal - 713303
- 36) 2nd Floor, Block No. D - 21 - D - 22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad - 431001
- 37) Classic Complex, Block No. 104, First Floor, Saraf Colony, Khanapur Road, Tilakwadi, Belgaum - 590006
- 38) Kalika temple Street, Ground Floor, Beside SBI BAZAR Branch, Berhampur - 760002

- 39) 501 – 503, Bhayani Skyline, Behind Joggers Park, Atabhai Road, Bhavnagar – 364001
- 40) First Floor, Plot No.3, Block No.1, Priyadarshini Pariswar west, Behind IDBI Bank, Nehru Nagar, Bhilai - 490020
- 41) C/o. Kodwani Associates, Shop No. 211 - 213 2nd floor, Indra Prasth Tower syam Ki Sabji Mandi, Near Mukerjee Garden, Bhilwara, Rajasthan - 311001
- 42) Plot no 10, 2nd Floor, Alankar Complex, Near ICICI Bank, MP Nagar, Zone II, Bhopal, Madhya Pradesh - 462011
- 43) 1st Floor, Plot No. HE-7 City Centre, Sector 4, Bokaro Steel City, Bokaro, Jharkhand - 827004
- 44) 399, G T Road, Basement, Building Name - Talk of the Town, Burdwan, West Bengal - 713101
- 45) 29 / 97G, 2nd Floor, S A Arcade, Mavoor Road, Arayidathupalam, Calicut, Kerala - 673016
- 46) Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack, Orissa - 753001
- 47) 13, First Floor, Akkamahadevi Samaj Complex, Church Road, P. J. Extension, Davangere, Karnataka - 577002
- 48) 204 / 121, Nari Shilp Mandir Marg, First Floor, Old Connaught Place, Chakrata Road, Dehradun, Uttarakhand, 248001
- 49) Urmila Towers, Room No. 111 First Floor, Bank More, Dhanbad, Jharkhand - 826001
- 50) 197, Seshaiyer Complex, Agraharam Street, Erode, Tamilnadu - 638001
- 51) LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002
- 52) 1st Floor, C - 10, RDC Rajnagar, Opp Kacheri, Gate No. 2, Ghaziabad - 201002
- 53) Shop No. 5 & 6, Third Floor, Cross Road, The mall, A D Tiraha, Bank Road, Gorakhpur -273001
- 54) Door No. 31 - 13 - 1158, First Floor, 13 / 1, Arundelpet, Ward No. 6, Guntur - 522002
- 55) Unit No. - 115, First Floor Vipul Agora Building, Sector - 28, Near Sahara Mall, Mehrauli, Gurgaon Road, Chakkarpur, Gurgaon - 122001
- 56) Piyali Phukan Road, K. C. Path, House No. 1, Rehabari, Guwahati - 781008
- 57) G - 6, Global Apartment, Kailash Vihar Colony, Opp. Income Tax Office, City Centre, Gwalior, Madhya Pradesh - 474002
- 58) No. 204 - 205, First Floor, B - Block, Kundagol Complex, Opp. Court, Club Road, Hubli, Karnataka- 580029
- 59) 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur, Madhya Pradesh - 482001
- 60) 144, Vijay Nagar, Near Capital Small Finance Bank, Football Chowk, Jalandhar City, Punjab - 144001
- 61) Rustomji Infotech Services 70, Navipeth, Opp. Old Bus Stand, Jalgaon, Maharashtra - 425001
- 62) 207, Manek Centre, P N Marg, Jamnagar, Gujarat - 361001
- 63) Tee Kay Corporate Towers, 3rd Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001
- 64) 1/5, Nirmal Tower, 1st Chopasani Road, Jodhpur, Rajasthan - 342003
- 65) 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur, Maharashtra - 416001
- 66) B-33, Kalyan Bhawan, Near Triangle Park, Vallabh Nagar, Kota, Rajasthan - 324007
- 67) 1307 B, Puthenparambil Building, KSACS Road, Opp. ESIC Office, Behind Malayala Manorama Muttambalam - P O, Kottayam - 686501
- 68) 108, First Floor, Shivam Plaza, Opp. Eves Cinema, Hapur Road, Meerut, Uttarpradesh - 250002
- 69) H 21 - 22, First Floor, Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244001
- 70) Brahman Toli, Durgasthan Gola Road, Muzaffarpur, Bihar - 842001

- 71) No. 1, First Floor, CH. 26 7th Main, 5th Cross (Above Trishakthi Medicals), Saraswati Puram, Mysore, Karnataka, - 570009
- 72) First Floor, "Shraddha Niketan", Tilak Wadi, Opp Hotel City Pride, Sharanpur Road, Nasik - 422002
- 73) Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market, Nellore - 524001
- 74) SCO 83 - 84, First Floor, Devi Lal Shopping Complex, Opp RBL Bank, G.T.Road , Panipat, Haryana - 132103
- 75) No. 35 New Lal Bagh, Opp. Polo Ground, Patiala - 147001
- 76) S - 8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry - 605001
- 77) HIG, C - 23 Sector - 1, Devendra Nagar, Raipur, Chattisgarh - 492004
- 78) Door No. 6 - 2 - 12, First Floor, Rajeswari Nilayam, Near Vamsikrishna Hospital, Nyapathi Vari Street, T. Nagar, Rajahmundry, Andhra Pradesh - 533101
- 79) Office 207 - 210, Everest Building, Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot, Gujarat - 360001
- 80) 4, HB Road No. 206, Second Floor, Shri Lok Complex, H B Road, Near Firayalal, Ranchi, Jharkhand - 834001
- 81) Second Floor, J B S Market Complex, Udit Nagar, Rourkela - 769012
- 82) No. 2, First Floor, Vivekananda Street, New Fairlands, Salem, Tamilnadu - 636016
- 83) C/o. Raj Tibrewal & Associates, Opp. Town High School, Sansarak Sambalpur, Orissa - 768001
- 84) No.78, Haren Mukherjee Road, First Floor, Beside SBI Hakimpara, Siliguri - 734001
- 85) 1 (1), Binny Compound, Second Street, Kumaran Road, Tirupur, Tamilnadu - 641601
- 86) No. F4, Magnam Suraksaa Apatments, Tiruvananthapuram Road, Tirunelveli - 627002
- 87) Room No. 26 & 27, Dee Pee Plaza, Kokkalai, Trichur, Kerala - 680001
- 88) No 8, First Floor, 8th Cross West Extn, Thillainagar, Trichy, Tamilnadu - 620018
- 89) TC NO: 22/902, 1st - Floor "BLOSSOM" BLDG, OPP.NSS KARAYOGAM, SASTHAMANGALAM VILLAGE P.O, Thiruvananthapuram Trivandrum-695010. Kerala
- 90) No.32, Ahinsapuri, Fatehpura Circle, Udaipur - 313001
- 91) 3rd floor, Gita Nivas, Opp Head Post Office, Halar Cross Lane Valsad, Gujarat - 396001
- 92) Office No. 1, Second Floor, Bhawani Market, Building No. D - 58 / 2 - A1, Rathyatra Beside Kuber Complex, Varanasi, Uttarpradesh - 221010
- 93) Door No. 86, BA Complex, 1st Floor Shop No 3, Anna Salai (Officer Line), Tollgate, Vellore - 632 001
- 94) H. No. 2 - 4 - 641, F - 7, First Floor, A. B. K Mall, Old Bus Depot Road, Ramnagar, Hanamkonda, Warangal, Telangana - 506001
- 95) B. C. Sen Road, Balasore, Orissa - 756001
- 96) JRDS Heights, Sector 14, Nanak Nagar, Near Peaks Auto Showroom, Jammu Jammu & Kashmir - 180004
- 97) No. 18 /47 /A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102
- 98) 214 - 215, Second Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Gujarat - 396445
- 99) SCO 06, Ground Floor, MR Complex, Near Sonipat Stand Delhi Road, Rohtak - 124001
- 100) Shop No. 6, Door No. 19 - 10 - 8, (Opp to Passport Office), AIR Bypass Road, Tirupati, AndhraPradesh - 517501
- 101) A - 1 / 50, Block A, Kalyani - Nadia Dt, PIN - 741235
- 102) Tirthkala First Floor, Opp BICB Bank, New Station Road, Bhuj _kachchh. 370001

- 103) Flat No 109, First Floor, A Wing, Kalyani Tower 126 Siddheshwar Peth, Near Pangal High School, Solapur, Maharashtra - 413001
- 104) "Aastha Plus", 202 - A, Second Floor, Sardarbag Road, Nr. Alkapuri, Opp. Zansi Rani Statue, Junagadh, Gujarat - 362001
- 105) Shop No. F - 56, First Floor, Omkar Complex, Opp. Old Colony, Near Valia Char Rasta, GIDC, Ankleshwar, Gujarat - 393002
- 106) Uthram Chambers (Ground Floor), Thamarakulam, Kollam - 691006
- 107) No. 372 / 18D, First Floor, Above IDBI Bank, Beside V - Mart, Near RAKSHAN, Gwalior Road, Jhansi - 284001
- 108) City Enclave, Opp. Kumar Nursing Home, Ramghat Road, Aligarh, Uttarpradesh - 202001
- 109) 117 / A / 3 / 22, Shukrawar Peth, Sargam Apartment, Satara, Maharashtra - 415002
- 110) No. 28 / 8, First Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam - 612001
- 111) Ground Floor, Gurudwara Road, Near Old Vijaya Bank, Bhagalpur - 812001
- 112) F - 62 - 63, Second Floor, Butler Plaza, Commercial Complex, Civil Lines, Bareilly, Uttarpradesh - 243001
- 113) Opp. RLT Science College Civil Lines, Akola, Maharashtra - 444001
- 114) 124 - B / R, Model Town Yamunanagar, Yamuna Nagar, Haryana - 135001
- 115) S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar, Jharkhand - 814112
- 116) H. No. 7 - 1 - 257, Upstairs S B H mangammathota, Karimnagar, Telangana - 505001
- 117) D. No. 3/2151/2152, Shop No 4, Near Food Nation, Raja Reddy Street, Kadapa - 516001, Andhra Pradesh
- 118) First Floor, Opp. Panchayat Bhawan Main gate, Bus stand, Shimla, Himachal Pradesh - 171001
- 119) Room No. PP. 14 / 435, Casa Marina Shopping Centre, Talap, Kannur, Kerala - 670004
- 120) First Floor, Subhadra Complex Urban Bank Road, Mehsana, Gujarat, 384002
- 121) Municipal Market, Annanda Chowk, Hazaribag, Jharkhand - 825301
- 122) AGVR Arcade, Second Floor, Plot No. 37 (Part), Layout No. 466 / 79, Near Canara Bank, Sangamesh Nagar, Anantapur, Andhra Pradesh - 515001
- 123) Shop No. 26 and 27, Door No. 39 / 265 A and 39 / 265 B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th Ward, Kurnool - 518001
- 124) No - 12, Opp. HDFC Bank, Red Square Market, Hisar, Haryana - 125001
- 125) 18 L Block, Sri Ganganagar, Rajasthan - 335001
- 126) 2907 GH, GT Road, Near Zila Parishad, Bhatinda, Punjab - 151001
- 127) No. 65, First Floor, Kishnappa Compound, 1st Cross, Hosmane Extn, Shimoga, Karnataka - 577201
- 128) Door No. 18 / 507 (3), Anugraha, Garden Street, College Road, Palakkad, Kerala - 678001
- 129) F4 - Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa - 403601
- 130) No. A5 75/1 Vaiyapuri Nagar 2nd Cross, Karur - 639 002
- 131) Behind Rajasthan Patrika In front of vijaya bank, 1404, amar singh pura Bikaner - 334001
- 132) D. No. 25 - 4 - 29, First Floor, Kommireddy vari street, Beside Warf Road, Opp swathi medicals, Kakinada - 533001
- 133) Shop No. B - 104, First Floor, Narayan Plaza, Link Road, Bilaspur (C. G) - 495001
- 134) 208, Second Floor, HEENA ARCADE, Opp. Tirupati Tower, Near G.I.D.C. Char Rasta, Vapi, Gujarat - 396195
- 135) Shop No.4250, Near B D Senior Secondary School, Ambala Cantt, Ambala Haryana - 133001

- 136) Nibedita First Floor, J B Road, Palace Compound, Agartala, Near Babuana Tea and Snacks, Tripura West, Pin - 799001
- 137) First Floor, Krishna Complex, Opp. Hathi Gate Court Road, Saharanpur, Uttarpradesh - 247001
- 138) "Silver Palace" OT Road, Inda - Kharagpur, G - P - Barakola, P.S. Kharagpur Local, Dist West Midnapore - 721305
- 139) First Floor, Room No. 61 (63), International shopping Mall, Opp. ST Thomas Evangelical Church, Above Thomsan Bakery, Manjady, Thiruvalla - 689105
- 140) Doctor's Tower Building, Door No. 14 / 2562, First Floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey, Kerala - 688001
- 141) Commercial Shop No. GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K - 82, Sector - 18, Noida - 201301
- 142) Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601
- 143) No. 351, Icon, 501, Fifth Floor, Western Express Highway, Andheri East, Mumbai - 400069
- 144) Jiveshwar Krupa Bldg. Shop. No. 2, Ground Floor, Tilak Chowk Harbhat Road, Sangli, Maharashtra - 416416
- 145) Shop No. 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna, Maharashtra - 431203
- 146) Platinum Mall, Office No. 307, Third Floor, Jawahar Road, Ghatkopar East, Mumbai - 400077
- 147) 501 – TIARA, CTS 617, 617 / 1 - 4, Off Chandavarkar Lane, Maharashtra Nagar, Borivali – West, Mumbai – 400092
- 148) BSEL Tech Park, B - 505, Plot No. 39 / 5 & 39 / 5 A, Sector 30A, Opp.Vashi Railway Stationm Vashi, Navi Mumbai - 400705
- 149) Number G - 8, Ground Floor, Plot No. C - 9, Pearls Best Height - II, Netaji Subhash Place, Pitampura, New Delhi – 110034
- 150) Third Floor, B R Complex, No. 66, Door No. 11 A, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai - 600045
- 151) Office Number 112, First Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi -110058
- 152) First Floor, No. 17 / 1, (272) Tweleth Cross Road, Wilson Garden, Bangalore - 560027
- 153) No. 29, Avtar Colony, Behind vishal mega mart, Karnal - 132001
- 154) Office No. 413, 414, 415, Fourth Floor, Seasons Business Centre, Opp. KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan (W) – 421301
- 155) A - 111, First Floor, R K Casta, Behind Patel Super Market, Station Road, Bharuch - 392001
- 156) F 142, First Floor, Ghantakarna Complex Gunj Bazar, Nadiad, Gujarat - 387001
- 157) No. 3. First Floor, Shree Parvati, Plot No. 1 / 175, Opp. Mauli Sabhagruh, Zopadi Canteen, Savedi, Ahmednagar - 414003
- 158) C/O. Rajesh Mahadev & Co., Shop No. 3, First Floor, Jamia Complex Station Road, Basti - 272002
- 159) Second Floor, Parasia Road, Near Surya Lodge, Sood Complex, Above Nagpur CT Scan, Chhindwara, Madhya Pradesh - 480001
- 160) 3, Ashok Nagar, Near Heera Vatika, Chittorgarh, Rajasthan - 312001
- 161) Ground Floor , Belbhadrapur, Near Sahara Office, Laheriasarai Tower Chowk, Laheriasarai, Darbhanga - 846001
- 162) 16 A / 63 A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Tamilnadu - 636701
- 163) 1793/ A , J B Road, Near Tower Garden, Dhule - 424001

- 164) 9/1/51, Rishi Tola Fatehganj, Ayodhya, Faizabad, Uttar Pradesh-224001
- 165) Shyam Sadan, First Floor, Plot No. 120, Sector 1 / A, Gandhidham - 370201
- 166) Pal Complex, First Floor, Opp. City Bus Stop, Super Market, Gulbarga, Karnataka - 585101
- 167) Mouza - Basudevpur, J. L. No. 126, Haldia Municipality, Ward No. 10, Durgachak, Haldia - 721602
- 168) Durga City Centre, Nainital Road, Haldwani, Uttarakhand - 263139
- 169) Unit No. 326, Third Floor, One World - 1, Block - A, Himmatnagar - 383001
- 170) Near Archies Gallery, Shimla Pahari Chowk, Hoshiarpur, Punjab - 146001
- 171) Survey No. 25 / 204, Attibele Road, HCF Post, Mathigiri, Above Time Kids School, Oppsite To Kuttys Frozen Foods, Hosur - 635110
- 172) 248, Fort Road Near Amber Hotel, Jaunpur Uttarpradesh - 222001
- 173) First Floor, Gurunanak dharmakanta, Jabalpur Road, Bargawan, Katni, Madhya Pradesh - 483501
- 174) Shop No. 11 - 2 - 31 / 3, First Floor, Philips Complex, Balajinagar, Wyr Road, Near Baburao Petrol Bunk, Khammam, Telangana - 507001
- 175) Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, West bengal - 732101
- 176) Shop No. A2, Basement Floor, Academy Tower, Opposite Corporation Bank, Manipal, Karnataka - 576104
- 177) 159 / 160 Vikas Bazar Mathura Uttarpradesh - 281001
- 178) Street No 8-9 Center, Arya Samaj Road, Near Ice Factory. Moga -142 001
- 179) 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Tamilnadu - 637001
- 180) Gopal Trade center, Shop No. 13 - 14, Third Floor, Nr. BK Mercantile bank, Opp. Old Gunj, Palanpur - 385001
- 181) 17, Anand Nagar Complex, Opposite Moti Lal Nehru Stadium, SAI Hostel Jail Road, Rae Bareilly, Uttar pradesh - 229001
- 182) No. 59 A / 1, Railway Feeder Road, (Near Railway Station), Rajapalayam, Tamilnadu - 626117
- 183) Dafria & Co., No. 18, Ram Bagh, Near Scholar's School, Ratlam, Madhya Pradesh - 457001
- 184) Orchid Tower, Ground Floor, Gala No. 06, S. V. No. 301 / Paiki, 1 / 2, Nachane Municipality Aat, Arogya Mandir, Nachane Link Road, At, Post, Tal. Ratnagiri Dist. Ratnagiri - 415612
- 185) 22, Civil Lines, Ground Floor, Hotel Krish Residency, Roorkee, Uttara khand - 247667
- 186) Opp. Somani Automobile, S Bhagwanganj Sagar, Madhya Pradesh - 470002
- 187) Bijlipura, Near Old Distt Hospital, Jail Road ,Shahjahanpur Uttarpradesh - 242001
- 188) Ground Floor of CA Deepak Gupta, M G Complex, Bhawna Marg, Beside Over Bridge, Bansal Cinerma Market, Sirsa Haryana - 125055
- 189) Arya Nagar, Near Arya Kanya School, Sitapur, Uttarpradesh - 261001
- 190) First Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Himachal Pradesh - 173212
- 191) Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp Chandramouli Departmental Store, Near Seven roads Junction, Srikakulam – 532 001
- 192) 967, Civil Lines, Near Pant Stadium, Sultanpur, Uttarpradesh - 228001
- 193) Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar - 363001
- 194) Bangiya Vidyalaya Road, Near Old post office, Durgabari, Tinsukia, Assam - 786.125
- 195) 4 B / A 16, Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin, Tamilnadu - 628003
- 196) Adjacent to our existing Office at 109, First Floor, Siddhi Vinayak Trade Center, Shahid Park, Ujjain - 456010
- 197) Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal, Maharashtra, 445001

- 198) No. 15 - 31 - 2 M - 1 / 4, First Floor, 14 - A, MIG, KPHB Colony, Kukatpally, Hyderabad - 500072
- 199) No. 158, Rayala Tower - 1, Anna Salai, Chennai - 600002
- 200) Office No. 503, Buildmore Business Park, New Canca By pass Road, Ximer, Mapusa Goa - 403507
- 201) 3, Adelaide Apartment, Christain Mohala, Behind Gulshan - E - Iran Hotel, Amardeep Talkies Road, Bhusawal, Maharashtra - 425201
- 202) A / 177, Kailash Complex, Opp. Khedut Decor Gondal, Gujarat, 360311
- 203) No. DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex Near ICICI Bank, Vasco, Goa - 403802
- 204) 3 / 1, R. N. Mukherjee Road, Third Floor, Office space - 3 C, "Shreeram Chambers", Kolkata - 700001
- 205) Ground Floor, Canara Bank Building , Dhundhi Katra, Mirzapur Uttarpradesh - 231001
- 206) Shop No. 02, First Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot, Karnataka - 587101
- 207) Padmasagar Complex, First Floor, 2nd Gate, Ameer Talkies Road, Vijayapur (Bijapur) – 586101
- 208) Shop No. 7, A V C Arcade, 3, South Car Street - 608001
- 209) Opp Mustafa decor, Behind Bangalore, Bakery Kasturba Road, Chandrapur, Maharashtra - 442402
- 210) 47 / 5 / 1, Raja Rammohan Roy Sarani, PO. Mallickpara, Dist. Hoogly, Seerampur, West Bengal - 712203
- 211) Third Floor, R P G Complex, Keating Road, Shillong, Meghalaya - 793001
- 212) No. 235, Patel Nagar, Near Ramlila Ground, New Mandi, Muzaffarnagar - 251001
- 213) Opp Dutta Traders, Near Durga Mandir, Balipur Pratapgarh, Uttarpradesh - 230001
- 214) Guru nanak institute, NH - 1 A, Udampur, J & K - 182101
- 215) 11 Ram Nagar, First Floor, A. B. Road, Near Indian - Allahabad Bank, Dewas - 455001
- 216) C-101/2, 1st floor, near cottage industries, middle point (phoenix Bay), Port Blair, South Andaman, Pin: 744101.
- 217) SINGH BUILDING, GROUND FLOOR, C/O-PRABHDEEP SINGH, PUNJABI GALI, OPP V-MART, GAR ALI, PO & PS-JORHAT, JORHAT-785001
- 218) First Floor, Central Bank Building, Machantala, PO Bankura, Dist Bankura, West Bengal - 722101
- 219) Kh. No. 183 / 2 G, Opposite Hotel Blue Diamond, T. P. Nagar, Korba - 495677
- 220) Mukherjee Building First Floor, Beside MP Jewellers, Next to Mannapuram, Ward no 5 Link Road, Arambagh Hooghly, West Bengal 712601
- 221) Nipendra Narayan Road (N. N. Road), Opposite Udichi Market Near - Banik Decorators PO & Dist , Cooch Behar, West Bengal - 736101
- 222) C/o. Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya - 823001
- 223) Fourth Floor, Kalluveettil Shyras Center, 47, Court Road, Nagercoil, Tamilnadu - 629001
- 224) 13 - A, First Floor, Gurjeet Market, Dhangu Road, Pathankot, Punjab - 145001
- 225) Opp. Raman Cycle Industries, Krishna Nagar, Wardha, Maharashtra - 442001
- 226) Shop No. 8, 9, Cellar "Raj Mohammed Complex", Main Road, Shri Nagar, Nanded - 431605
- 227) First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station (Gandhi Park), Company Bagh Chauraha, Firozabad - 283203
- 228) Shop No. 2, Model Town, Near Joshi Driving School, Phagwara - 144401.
- 229) House No. 18 B, First Floor, C/o, LT, Satyabrata Purkayastha, Opp To Shiv Mandir, Landmark - Sanjay Karate Building, Near Iskon Mandir, Ambicabathy, Silchar - 788004
- 230) F - 3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand - 249408
- 231) No. 507, 5Th Floor, Shree Ugati Corporate Park, Opp Pratik Mall, Near HDFC Bank, Kudasan, Gandhinagar - 382421

- 232) Babu Para, Beside Meenaar Apartment ,Ward No. VIII, Kotwali Police Station, Jalpaiguri, West Bengal - 735101
- 233) Shop. No. 1128, First Floor, 3rd Line, Sri Bapuji Market Complex, Ongole - 523001
- 234) R - C Palace, Amber Station Road, Opp Mamta Cpmplex, Biharsharif - 803101
- 235) First Floor, Prem Praksh Tower B / H, B. N. Chambers Ankleshwar, Mahadev Road, Godhra, Gujarat - 389001
- 236) No. 107 / 1, A C Road, Ground Floor, Bohorompur, Murshidabad, West Bengal - 742103
- 237) Kadakkadan Complex, Opp central school, Malappuram - 676505
- 238) Rabindra Pally, Beside of Gitanjali Cenema Hall, P O & P S Raiganj, Dist North Dijajpur, Raiganj, West Bengal - 733134
- 239) F - 10, First Wings, Desai Market, Gandhi Road, Bardoli - 394601
- 240) B 1, First Floor, Mira Arcade, Library Road, Opp. SBS Bank, Amreli - 365601
- 241) H. No. 14-3-178/1B/A/1, Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar - 509001, Telangana State.
- 242) First Floor, Shri Ram Market, Beside Hotel Pankaj, Satna - 485001
- 243) Collage Road, Kangra, Dist. Kangra - 176001
- 244) N / 39, K. N .C. Road, First Floor, Shrikrishna Apartment (Behind HDFC Bank Barasat Branch), P. O. and P. S. Barasat, Dist. 24 P. G. S. (North) - 700124
- 245) Opp. Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab - 147301
- 246) Bhubandanga, Opposite. Shiv Shambhu Rice Mill, First Floor, Bolpur, West Bengal - 731204
- 247) Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri West Bengal - 731101
- 248) 5 - 6 - 208, Saraswathi nagar, Opposite Dr.Bharathi rani nursing home, Nizamabad, Andhra Pradesh - 503001
- 249) Kanak Tower - First Floor Opp. IDBI Bank / ICICI Bank C.K. Das Road, Tezpur Sonitpur, Assam - 784001
- 250) Amulapatty, V. B. Road, House No. 315, Nagaon, Assam - 782003
- 251) G. N. B. Road, Bye Lane, Prakash Cinema, P.O. & Dist. Bongaigaon, Assam - 783380
- 252) PANKAJA', Second Floor, Near Hotel Palika, Race Course Road, Hassan - 573201
- 253) S C O - 12, First Floor, Pawan Plaza, Atlas Road, Subhas Chowk, Sonapat - 131001
- 254) Old N C C Office, Ground Floor, Club Road, Arrah - 802301
- 255) Similipada, Near Sidhi Binayak +2 Science Collage, Angul - 759122
- 256) C/o. Gopal Sharma & Company, Third Floor Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar, Rajasthan - 332001
- 257) R. N. Tagore Road, In front of Kotawali, P. S. Krishnanagar Nadia - 741101
- 258) KMC XXV / 88, I, Second Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod - 671121
- 259) No. 22 b - 3 - 9, Karl Marx Street, Powerpet, Eluru, Andhra Pradesh - 534002
- 260) Amba Complex, Ground Floor, H S Road, Dibrugarh - 786001
- 261) H / No. - 2 / 2, S K K Building, OPP SUB - Urban Police Station, Dr. Hokishe Sema Road, Signal Point, Dimapur - 797112
- 262) Door. No. 4 - 8 - 73, Beside Sub Post Office, Kothagraharam, Vizianagaram, Andhra Pradesh - 535001
- 263) No. 328 / 12, Ram Nagar, First Floor, Above Ram Traders, Mandi - 175001
- 264) Second Floor, AFFAS Building, Kalpetta, Wayanad - 673121

- 265) Dev Bazar, Bazpur Road, Kashipur - 244713
- 266) House No. GTK / 006 / D / 20(3) (Near Janata Bhawan), D. P. H. Road, Gangtok, Sikkim - 737101
- 267) No. - 6 - 4 - 80, First Floor, Above allahabad Bank, Opp. Police Auditorium, V. T. Road, Nalgonda - 508001
- 268) Das & Das Complex, First Floor, By Pass Road, Opposite to Vishal Mega Mart, Chhapulia, Bhadrak, Odisha - 756100
- 269) C/C. Muneshwar Prasad, Sibaji Colony, SBI Main Branch Road, Near - Mobile Tower, Purnea - 854301
- 270) Apurba Market, Ground Floor, Vill Mirjapur, Opp: Basirhat College, P.O. Basirhat College, Dist. 24 P G S (North), Basirhat - 743412
- 271) PID. No. 88268, Second Floor, Second Cross, M. G. Road, Tumkur, Karnataka – 572101
- 272) T., Gram - Gutusahi, Under The Nimdih, Panchayat, P.O. Chaibasa, Thana. Muffasil, Dist - West Singhbhum, Jharkhand - 833201
- 273) C/o. Rice Education and IT Centre, Near Wireless Gali, Amla Tola, Katihar - 854105
- 274) 3 - 407 / 40 - 4, Basement Floor, Royal Enfield Show Room Building, Bellampally Road, Mancheria, Telangana State – 504302"
- 275) "Anand Plaza, Shop No. 06, Second Floor, Sarbananda Sarkar Street Munsifdanga, Purulia, West Bengal - 723101"
- 276) "First Floor, MIG - 25, Blessed Villa, Lochan Nagar, Raigarh, Chhattisgarh - 496001
- 277) Holding No. - 58, First Floor, Padumbasan Ward No. 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk, West Bengal - 721636
- 278) B - 12, Shopping Center, Ranjeet Nagar, Bharatpur, Rajasthan - 321001
- 279) Near New Era Public School, Rajbagh, Srinagar, Jammu & Kashmir - 190 008
- 280) Santinagar Ward No-14, Near Upal Mukhar Puja Ground, P.O. Alipurduar, Dist.- Alipurduar, Pincode - 736121, West Bengal
- 281) Shop No. 5 & 6, B2B Elite, Ground Floor, Near Deshikendra School, Signal Camp, Latur, Pincode - 413512, Maharashtra
- 282) At Darji Pokhari Chakka, Above om Jewellers Hospital Square, Puri Town, Puri, Odisha - 752001
- 283) Shop No 112, First Floor, Anant Vaibhav, University Road, Rewa, Madhyapradesh - 486001.
- 284) 12/179, Bairagdar Building, Behind Congress Committee Office, Ichalkaranji - 416115, Maharashtra
- 285) Plot No 49, Ward No 31, Swami Vivekanand Ward, Gully No 1, Padawa, Khandwa – 450001

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Website / Electronic modes – Angel One AMC shall accept transactions through its website (<https://investor.angelonemf.com>). Transactions shall also be accepted through other electronic means including through secured internet sites operated by CAMS with specified channel partners (i.e. distributors) with whom AMC has entered into specific arrangements. The servers of Angel One AMC and CAMS, where such transactions shall be sent shall be the official point of acceptance for all such online / electronic transaction facilities offered by the AMC.

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